MINUTES OF MEETING NO. 12/80 OF NORMS COMMITTEE- I (DES-I SECTION) DATED 09.10.2019

Meeting No. 12/20 of the Norms Committee (NC-I) for the licensing year 2019-2020 held on 09.10.2019 under the **Chairmanship of Sh. R.P. Goyal, Additional Director General of Foreign Trade** to consider the applications under Duty Exemption/Remission Schemes (Chapter-4) of the applicable Foreign Trade Policy and the Handbook of Procedures. The following Members of the Committee were present in the meeting: -

Sl. No.	Name of the representatives & their Designation	Department
1.	Shri S. K. Jain, D. O.	DPIIT
2.	Shri B. C. Nayak, D. O.	DHI
3.	Shri K.S. Sodhi, Asst. Director	MSME
4.	Shri Shaish Kumar, (Tech-1)	Consultant
5.	Shri V.C. Agarwal, (Tech-3)	Consultant
6.	Shri Pranav Upadhyay, Assistant Director IS	DGFT

Note:

1. In certain cases the decision of the Norms Committee refers to the Recommendations/ Observations/Deficiencies received from the concerned Technical Authority. Wherever applicable, a scanned copy of such document has been placed at the end of the Minutes, in running serial orders. The scanned copies uploaded are to be accepted. The U.O. No./O.M No of the scanned copy is reflected in the minutes.

2. Wherever the Committee has fixed norms, the RAs should allow inputs as per wastage norms approved or as applied whichever is less.

3. All applications/representations/reply to the Deficiency letters etc. may be sent to NC-I at e-mail address- nc1.dgft@nic.in. All firms are also requested to mail/send their present valid email addresses so that correspondences can be made through email/ by Post.

4. For all the Manual cases, the concerned RA should check the composition fees paid by the firm.

5. Minutes of Meeting 10/20 dated 11.09.2019 was circulated on 01.10.2019, to all the members of the Committee and the comments, there upon received, were incorporated in the Minutes. Hence, the said minutes were unanimously approved and therefore uploaded on dgft.gov.in on 03.10.2019.

MEETING NUMBER: 12/80-ALC2/2019 **MEETING DATE:** 09.10.2019

1	**Case No.:78/6/83-ALC1/2015**	Party Name: ECOCAT INDIA PVT.LTD.	Meet No/Date:12/80-ALC2/2019 09.10.2019	**Status:**
	HQ File :01/83/050/00408/AM16/	RLA File :05/23/040/00078/AM16/	Lic.No/Date:0510394421 03.06.2015	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the representative of **MSME** has given written comments for various import items and suggested referring the case to **DHI** for Import items at Sl. No. 5 and 6. Hence, the Committee decided to forward the firm representation to DHI. Case is deferred.			

2	**Case No.:1/16/80-ALC2/2015**	Party Name: GARDNER AEROSPACE PRANITA PRIVATE LIMITED	Meet No/Date:12/80-ALC2/2019 09.10.2019	**Status:**
	HQ File :01/80/050/00286/AM16/	RLA File :07/24/040/00176/AM16/	Lic.No/Date:0710108718 11.09.2015	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by MSME was sent to the firm on 15.01.2019 followed by reminders on 18.04.2019 & 21.08.2019. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply. Case is deferred.			

3	**Case No.:2/2/80-ALC2/2016**	Party Name: OPTIMA WIRES PVT LTD	Meet No/Date:12/80-ALC2/2019 09.10.2019	**Status:**
	HQ File :01/80/050/00005/AM17/	RLA File :34/24/040/00208/AM16/	Lic.No/Date:3410041684 19.11.2015	Rejected
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **MSME** was sent to the firm on 20.05.2019 followed by reminders on 22.07.2019 & 21.08.2019. However, no reply has been received yet. Hence, the Committee decided to **reject** the case under intimation to **RA, Vadodara**. RA concerned may take consequential action accordingly.			

4	**Case No.:5/15/80-ALC2/2018**	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:12/80-ALC2/2019 09.10.2019	**Status:**
	HQ File :01/80/050/00347/AM19/	RLA File :09/24/040/00679/AM16/	Lic.No/Date:0910063260 12.02.2016	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the firm & **RA, Hyderabad**. A letter was sent to the firm & **RA, Hyderabad** on 22/24.04.2019 followed by reminders on 06.06.2019 & 29.07.2019. However, no information has been received so far. Therefore, the Committee decided to **remind** again **RA, Hyderabad** & the firm for submitting the complete set of application. Case is deferred.			

5	**Case No.:399/15/80-ALC2/2018**	Party Name: MAINI PRECISION PRODUCTS LIMITED	Meet No/Date:12/80-ALC2/2019 & 09.10.2019	**Status:**
	HQ File :01/80/050/00741/AM19/	RLA File :07/24/040/00414/AM16/	Lic.No/Date:0710109554 22.03.2016	Approved
	Decision: The Committee considered the case as per the agenda and decided to **ratify** the norms as per written comments of **MSME** as under: **Export Products:** 1. Per unit weight of export product at Sl. No. 1 should be 8.00 gram. 2. Per unit weight of export product at Sl. No. 2 should be 13.00 gram. 3. Per unit weight of export product at Sl. No. 3 should be 16.00 gram. 4. Per unit weight of export product at Sl. No. 4 should be 38.00 gram. **Import Product:** 1. Quantity of relevant import item at Sl. No. 1 may be allowed as 635.52 Kg inclusive of 297% wastage after 50% recovery. 2. Quantity of relevant import item at Sl. No. 2 may be allowed as 269.055 Kg inclusive of 263% wastage after 50% recovery. 3. Quantity of relevant import item at Sl. No. 3 may be allowed as 633.585 Kg inclusive of 204% wastage after 50% recovery. 4. Quantity of relevant import item at Sl. No. 4 may be allowed as 1498 Kg inclusive of 131% wastage after 50% recovery. RA concerned may take further necessary action as per the decision of NC.			

6	**Case No.:26/15/80-ALC2/2018**	Party Name: AYYAPPA CNC PVT. LTD.	Meet No/Date:12/80-ALC2/2019 & 09.10.2019	**Status:**
	HQ File :01/80/050/00368/AM19/	RLA File :07/24/040/00098/AM17/	Lic.No/Date:0710109968 17.06.2016	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to **MSME** for examination of the case on 17.05.2019 followed by an I.D. reminder on 22.07.2019. The representative of MSME informed the Committee that the case is under examination. Therefore, the Committee decided to wait for the comments. Case is deferred.			

7	**Case No.:186/15/80-ALC2/2018**	Party Name: TEMPCO TEMPERATURE MEASUREMENT PRIVATE LIMITED	Meet No/Date:12/80-ALC2/2019 09.10.2019	**Status:**
	HQ File :01/80/050/00528/AM19/	RLA File :07/24/040/00157/AM17/	Lic.No/Date:0710110332 29.08.2016	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the copy of application was sent to **MeitY** on 22.08.2019 & 16.09.2019 for examination of the case. However, **MeitY** informed vide email dated 09.10.2019 that the case is under examination. Therefore, the Committee decided to wait for the comments. Case is deferred.			

8	**Case No.:382/15/80-ALC2/2018**	Party Name: UNI VTL PRECISION PVT. LTD.	Meet No/Date:12/80-ALC2/2019 09.10.2019	**Status:**
	HQ File :01/80/050/00724/AM19/	RLA File :07/24/040/00344/AM17/	Lic.No/Date:0710111000 19.01.2017	Approved

Decision: The Committee considered the case as per the agenda and decided to ratify the norms as per written comments of MSME as under:

ITCHS Code	Export Item	ITCHS Code	Import Item	Recommended Norms
84099990	HY55 Semi-Finished Shroud Plates - 9000 Nos.	73261990	**Relevant** HY 55 Bar Ends +11.7mm/-11.7 MM - 9000Nos	Import quantity may be allowed with 6696 Kg inclusive of 210% wastage after 10% recovery.
84099990	HY40 Semi-Finished Shroud Plates - 5500 nos.	73261990	**Relevant** HY 40 Bar End +10.7mm/- 10.7 MM - 5500	Import quantity may be allowed with 2887.50 Kg inclusive of 150% wastage after 10% recovery.

Note: The word "Relevant" may be added with the description of import items.

RA concerned may take further necessary action as per the decision of NC.

9	**Case No.:404/15/80-ALC2/2018**	Party Name: OSWAL PUMPS LIMITED	Meet No/Date:12/80-ALC2/2019 09.10.2019	**Status:**
	HQ File :01/80/050/00746/AM19/	RLA File :33/24/040/00007/AM17/	Lic.No/Date:3310030377 03.03.2017	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to **MSME** for examination of the case on 21.06.2019 followed by an I.D. reminder on 22.08.2019. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

10	**Case No.:19/1/80-ALC2/2019**	Party Name: BGR ENERGY SYSTEMS LIMITED,	Meet No/Date:12/80-ALC2/2019 & 09.10.2019	**Status:**
	HQ File :01/80/050/00767/AM19/	RLA File :04/24/040/00209/AM17/	Lic.No/Date:0410163001 19.04.2017	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the firm's reply was sent to DPIIT on 06.09.2019 for examination of the case. However, the representative of DPIIT informed in meeting that the case is under examination. Therefore, the Committee decided to wait for the comments. Case is deferred.			

11	**Case No.:94/15/80-ALC2/2018**	Party Name: MODEL INFRA CORPORATION PRIVATE LIMITED	Meet No/Date:12/80-ALC2/2019 09.10.2019	**Status:**
	HQ File :01/80/050/00436/AM19/	RLA File :07/24/040/00085/AM18/	Lic.No/Date:0710111766 16.06.2017	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to **MSME** on 25.07.2019 for examination of the case. However, no comments have been received yet. Therefore, the Committee decided to **remind MSME** for expediting the comments. Case is deferred.			

12	**Case No.:108/15/80-ALC2/2018**	Party Name: DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:12/80-ALC2/2019 09.10.2019	**Status:**
	HQ File :01/80/050/00450/AM19/	RLA File :05/23/040/00116/AM18/	Lic.No/Date:0510403207 22.06.2017	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **DHI** was sent to the firm on 04.10.2019. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply. Case is deferred.			

13	**Case No.:405/15/80-ALC2/2018**	Party Name: OSWAL PUMPS LIMITED	Meet No/Date:12/80-ALC2/2019 09.10.2019	**Status:**
	HQ File :01/80/050/00747/AM19/	RLA File :33/24/040/00007/AM18/	Lic.No/Date:3310030410 01.11.2017	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to MSME for examination of the case on 21.06.2019 followed by an I.D. reminder on 22.08.2019. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

14	**Case No.:261/15/80-ALC2/2018**	Party Name: FUTURE TECH ENGINEERING PVT. LTD.	Meet No/Date:12/80-ALC2/2019 09.10.2019	**Status:**
	HQ File :01/80/050/00603/AM19/	RLA File :07/24/040/00258/AM18/	Lic.No/Date:0710112573 20.12.2017	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to **MSME** on 25.07.2019 for examination of the case. However, no comments have been received yet. Therefore, the Committee decided to **remind MSME** for expediting the comments. Case is deferred.			

15	**Case No.:391/15/80-ALC2/2018**	Party Name: FUTURE TECH ENGINEERING PVT. LTD.	Meet No/Date:12/80-ALC2/2019 09.10.2019	**Status:**
	HQ File :01/80/050/00733/AM19/	RLA File :07/24/040/00298/AM18/	Lic.No/Date:0710112747 25.01.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to MSME on 25.07.2019 for examination of the case. However, no comments have been received yet. Therefore, the Committee decided to **remind MSME** for expediting the comments. Case is deferred.			

16	**Case No.:394/15/80-ALC2/2018**	Party Name: TRIVENI HI-TECH PVT. LTD.	Meet No/Date:12/80-ALC2/2019 09.10.2019	**Status:**
	HQ File :01/80/050/00736/AM19/	RLA File :07/24/040/00368/AM18/	Lic.No/Date:0710113046 04.04.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **MSME** was sent to the firm on 04.10.2019. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply. Case is deferred.			

17	**Case No.:121/15/80-ALC2/2018**	Party Name: ZTT INDIA PRIVATE LIMITED	Meet No/Date:12/80-ALC2/2019 09.10.2019	**Status:**
	HQ File :01/80/050/00463/AM19/	RLA File :04/24/040/00009/AM19/	Lic.No/Date:0410164238 23.04.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **MeitY** was sent to the firm on 04.10.2019. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply. Case is deferred.			

18	**Case No.:122/15/80-ALC2/2018**	Party Name: SMC PNEUMATICS (INDIA) PRIVATE LIMITED	Meet No/Date:12/80-ALC2/2019 09.10.2019	**Status:**
	HQ File :01/80/050/00464/AM19/	RLA File :05/24/040/00047/AM19/	Lic.No/Date:0510406269 27.04.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to **MSME** on 07.10.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

19	**Case No.:154/15/80-ALC2/2018**	Party Name: BANCO PRODUCTS (INDIA) LIMITED	Meet No/Date:12/80-ALC2/2019 09.10.2019	**Status:**
	HQ File :01/80/050/00496/AM19/	RLA File :34/24/040/00050/AM19/	Lic.No/Date:3410044137 14.05.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to **MSME** on 23.07.2019 for examination of the case. However, no comments have been received yet. Therefore, the Committee decided to **remind MSME** for expediting the comments. Case is deferred.			

20	**Case No.:29/8/80-ALC2/2018**	Party Name: SAIRA ASIA INTERIORS PVT LTD	Meet No/Date:12/80-ALC2/2019 09.10.2019	**Status:**
	HQ File :01/80/050/00152/AM19/	RLA File :34/21/040/00102/AM19/	Lic.No/Date:3410044210 07.06.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to **MSME** on 23.07.2019 for examination of the case. However, no comments have been received yet. Therefore, the Committee decided to **remind MSME** for expediting the comments. Case is deferred.			

21	**Case No.:49/8/80-ALC2/2018**	Party Name: UNI VTL PRECISION PVT. LTD.	Meet No/Date:12/80-ALC2/2019 09.10.2019	**Status:**
	HQ File :01/80/050/00172/AM19/	RLA File :65/24/040/00002/AM19/	Lic.No/Date:6510000016 12.06.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the firm's reply was sent to **MSME** for examination of the case on 20.05.2019 followed by an I.D. reminder on 22.07.2019. However, no comments have been received yet. Therefore, the Committee decided to **remind again MSME** for expediting the comments. Case is deferred.			

22	**Case No.:134/15/80-ALC2/2018**	Party Name: FUTURE TECH ENGINEERING PVT.LTD,	Meet No/Date:12/80-ALC2/2019 09.10.2019	**Status:**
	HQ File :01/80/050/00476/AM19/	RLA File :07/24/040/00058/AM19/	Lic.No/Date:0710113460 20.06.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to **MSME** on 23.07.2019 for examination of the case. However, no comments have been received yet. Therefore, the Committee decided to **remind MSME** for expediting the comments. Case is deferred.			

23	**Case No.:38/8/80-ALC2/2018**	Party Name: AYYAPPA CNC PVT.LTD,	Meet No/Date:12/80-ALC2/2019 09.10.2019	**Status:**
	HQ File :01/80/050/00161/AM19/	RLA File :07/24/040/00070/AM19/	Lic.No/Date:0710113468 21.06.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the firm's reply was sent to **MSME** for examination of the case on 08.04.2019 followed by I.D. reminders on 07.06.2019 & 22.07.2019. However, no comments have been received yet. Therefore, the Committee decided to **remind again MSME** for expediting the comments. Case is deferred.			

24	**Case No.:278/15/80-ALC2/2018**	Party Name: FITCH METALS ENGINEERING INDIA PVT. LTD	Meet No/Date:12/80-ALC2/2019 09.10.2019	**Status:**
	HQ File :01/80/050/00620/AM19/	RLA File :03/94/040/00262/AM19/	Lic.No/Date:0310822068 02.07.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **DHI** was sent to the firm on 04.10.2019. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply. Case is deferred.			

25	**Case No.:15/8/80-ALC2/2018**	Party Name: SEBROS INDUSTRIES PVT. LTD.	Meet No/Date:12/80-ALC2/2019 09.10.2019	**Status:**
	HQ File :01/80/050/00138/AM19/	RLA File :05/24/040/00185/AM19/	Lic.No/Date:0510407110 06.07.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the firm's reply was sent to **MSME** for examination of the case on 10.06.2019 followed by an I.D. reminder on 25.07.2019. However, no comments have been received yet. Therefore, the Committee decided to **remind again MSME** for expediting the comments. Case is deferred.			

26	**Case No.:11/6/80-ALC2/2019**	Party Name: SMC PNEUMATICS (INDIA) PRIVATE LIMITED	Meet No/Date:12/80-ALC2/2019 09.10.2019	**Status:**
	HQ File :01/80/050/00082/AM20/	RLA File :05/24/040/00233/AM19/	Lic.No/Date:0510407270 23.07.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **Consultant (Tech-3)** was sent to the firm on 20.07.2019. However, no reply has been received yet. Hence, the Committee decided to send **final reminder** to the firm to furnish the requisite information within 15 days failing which the case will be rejected. Case is deferred.			

27	**Case No.:4/10/80-ALC2/2018**	Party Name: BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:12/80-ALC2/2019 09.10.2019	**Status:**
	HQ File :01/80/050/00190/AM19/	RLA File :04/24/040/00061/AM19/	Lic.No/Date:0410164525 24.07.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **DHI** was sent to the firm on 04.10.2019. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply. Case is deferred.			

28	**Case No.:291/15/80-ALC2/2018**	Party Name: MAINI PRECISION PRODUCTS LIMITED	Meet No/Date:12/80-ALC2/2019 09.10.2019	**Status:**
	HQ File :01/80/050/00633/AM19/	RLA File :07/24/040/00140/AM19/	Lic.No/Date:0710113804 03.09.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to **MSME** on 07.10.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

29	**Case No.: 3/12/80-ALC2/2018**	Party Name: BIRLA PRECISION TECHNOLOGIES LTD.	Meet No/Date:12/80-ALC2/2019 09.10.2019	**Status:**
	HQ File :01/80/050/00276/AM19/	RLA File :03/94/040/00599/AM19/	Lic.No/Date:0310824314 09.10.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the firm's reply was sent to **MSME** for examination of the case on 01.07.2019 followed by an I.D. reminder on 23.08.2019. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

	Case No.: 4/12/80-ALC2/2018	Party Name: BIRLA PRECISION TECHNOLOGIES LTD.	Meet No/Date:12/80-ALC2/2019 & 09.10.2019	**Status:**
	HQ File :01/80/050/00277/AM19/	RLA File :03/94/040/00600/AM19/	Lic.No/Date:0310824317 09.10.2018	Deferred
30	**Decision:** The Committee considered the case as per the agenda and noted that the firm's reply was sent to **MSME** for examination of the case on 01.07.2019 followed by an I.D. reminder on 22.08.2019. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

	Case No.:5/12/80-ALC2/2018	Party Name: BIRLA PRECISION TECHNOLOGIES LTD.	Meet No/Date:12/80-ALC2/2019 & 09.10.2019	**Status:**
	HQ File :01/80/050/00278/AM19/	RLA File :03/94/040/00598/AM19/	Lic.No/Date:0310824375 11.10.2018	Deferred
31	**Decision:** The Committee considered the case as per the agenda and noted that the firm's reply was sent to **MSME** for examination of the case on 10.07.2019 followed by an I.D. reminder on 23.08.2019. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

	Case No.:12/12/80-ALC2/2018	Party Name: BIRLA PRECISION TECHNOLOGIES LTD.	Meet No/Date:12/80-ALC2/2019 & 09.10.2019	**Status:**
	HQ File :01/80/050/00285/AM19/	RLA File :03/94/040/00597/AM19/	Lic.No/Date:0310824374 11.10.2018	Deferred
32	**Decision:** The Committee considered the case as per the agenda and noted that the firm's reply was sent to **MSME** for examination of the case on 01.07.2019 followed by an I.D. reminder on 23.08.2019. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

	Case No.:22/12/80-ALC2/2018	Party Name: CPS OIL & GAS EQUIPMENTS PVT LTD	Meet No/Date:12/80-ALC2/2019 09.10.2019	**Status:**
	HQ File :01/80/050/00295/AM19/	RLA File :03/94/040/00630/AM19/	Lic.No/Date:0310824383 11.10.2018	Deferred
33	**Decision:** The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the firm & **RA, Mumbai**. A letter was sent to the firm & **RA, Mumbai** on 09.05.2019 followed by reminders on 09.05.2019, 07.06.2019, 24.07.2019 & 05.09.2019. However, no information has been received so far. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			

34	**Case No.:1/12/80-ALC2/2018**	Party Name: JAICO ENTERPRISE LLP	Meet No/Date:12/80-ALC2/2019 & 09.10.2019	**Status:**
	HQ File :01/80/050/00274/AM19/	RLA File :03/94/040/00612/AM19/	Lic.No/Date:0310824420 12.10.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the firm & **RA, Mumbai**. A letter was sent to the firm & **RA, Mumbai** on 09.05.2019 followed by reminders on 09.05.2019, 07.06.2019, 24.07.2019 & 05.09.2019. However, no information has been received so far. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			

35	**Case No.:23/12/80-ALC2/2018**	Party Name: GENERAL INSTRUMENTS CONSORTIUM SOLE PROP. KULKARNI	Meet No/Date:12/80-ALC2/2019 09.10.2019	**Status:**
	HQ File :01/80/050/00296/AM19/	RLA File :03/94/040/00640/AM19/	Lic.No/Date:0310824478 16.10.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the firm & **RA, Mumbai**. A letter was sent to the firm & **RA, Mumbai** on 09.05.2019 followed by reminders on 07.06.2019 & 24.07.2019. However, no information has been received so far. Hence, the Committee decided to **remind RA, Mumbai** & the firm for submitting the complete set of application. Case is deferred.			

36	**Case No.:241/15/80-ALC2/2018**	Party Name: MAINI PRECISION PRODUCTS LIMITED	Meet No/Date:12/80-ALC2/2019 & 09.10.2019	**Status:**
	HQ File :01/80/050/00583/AM19/	RLA File :07/24/040/00184/AM19/	Lic.No/Date:0710114051 25.10.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to **MSME** on 07.10.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

37	**Case No.:20/12/80-ALC2/2018**	Party Name: MINDA SILCA ENGINEERING PVT. LIMITED	Meet No/Date:12/80-ALC2/2019 & 09.10.2019	**Status:**
	HQ File :01/80/050/00293/AM19/	RLA File :05/24/040/00433/AM19/	Lic.No/Date:0510408370 12.11.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the firm's reply was sent to **MSME** for examination of the case on 22.05.2019 followed by an I.D. reminder on 25.07.2019. However, no comments have been received yet. Therefore, the Committee decided to **remind again MSME** for expediting the comments. Case is deferred.			

38	**Case No.:13/14/80-ALC2/2018**	Party Name: CUPRO TUBES ENTERPRISES PVT. LTD.	Meet No/Date:12/80-ALC2/2019 09.10.2019	**Status:**
	HQ File :01/80/050/00329/AM19/	RLA File :03/94/040/00722/AM19/	Lic.No/Date:0310825109 19.11.2018	Rejected
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **Consultant (Tech-1)** was sent to the firm on 07.06.2019 and final reminder on 22.07.2019. However, no reply has been received yet. Hence, the Committee decided to **reject** the case under intimation to **RA, Mumbai**. RA concerned may take consequential action accordingly.			

39	**Case No.:267/15/80-ALC2/2018**	Party Name: LARSEN & TOUBRO LIMITED	Meet No/Date:12/80-ALC2/2019 09.10.2019	**Status:**
	HQ File :01/80/050/00609/AM19/	RLA File :03/95/040/00583/AM19/	Lic.No/Date:0310825583 11.12.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the firm & **RA, Mumbai** and in this regard a letter was sent to the firm & RA, Mumbai on 29.07.2019. However, no information has been received so far. Therefore, the Committee decided to remind **RA, Mumbai** & the firm for submitting the complete set of application. Case is deferred.			

40	**Case No.:268/15/80-ALC2/2018**	Party Name: LARSEN & TOUBRO LIMITED	Meet No/Date:12/80-ALC2/2019 09.10.2019	**Status:**
	HQ File :01/80/050/00610/AM19/	RLA File :03/95/040/00579/AM19/	Lic.No/Date:0310825584 11.12.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to **DPIIT** on 07.10.2019 for examination of the case. However, the representative of **DPIIT** informed in meeting that the case is under examination. Therefore, the Committee decided to wait for the comments. Case is deferred.			

41	**Case No.:269/15/80-ALC2/2018**	Party Name: LARSEN & TOUBRO LIMITED	Meet No/Date:12/80-ALC2/2019 09.10.2019	**Status:**
	HQ File :01/80/050/00611/AM19/	RLA File :03/95/040/00585/AM19/	Lic.No/Date:0310825585 11.12.2018	Deferred

Decision: The Committee considered the case as per agenda and decided to ask from the firm to furnish following information as per the advice of representative of **DHI:**

1. Details of loose items in export item & specific items required to manufacture the same.
2. Break up of set to number.
3. Break up of each import item, i.e. forged components, pipes etc. into number & their raw weight & finished weight separately. (Item no. 8)
4. Weight of each Export Product.
5. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
6. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.
7. Particulars of the licenses obtained in the past and ratified by ALC (with or without modification) for the same export product covered under this application, in view of Public Notice No. 48 dated 14.11.2002.
8. To provide clarification for why it is stated that item no. 1 will be used for manufacture of tube sheet & outer shell while item no. 9 is also tube sheet.

Case is deferred.

42	**Case No.:30/12/80-ALC2/2018**	Party Name: CML BIOTECH PRIVATE LIMITED	Meet No/Date:12/80-ALC2/2019 09.10.2019	**Status:**
	HQ File :01/80/050/00303/AM19/	RLA File :10/24/040/00045/AM19/	Lic.No/Date:1010060084 12.12.2018	Rejected

Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **Consultant (Tech-1)** was sent to the firm on 14.05.2019 and final reminder on 22.07.2019. However, no reply has been received yet. Hence, the Committee decided to **reject** the case under intimation to **RA, Cochin**.

RA concerned may take consequential action accordingly.

43	**Case No.:276/15/80-ALC2/2018**	Party Name: BIRLA FURUKAWA FIBRE OPTICS LIMITED	Meet No/Date:12/80-ALC2/2019 09.10.2019	**Status:**
	HQ File :01/80/050/00618/AM19/	RLA File :03/94/040/00758/AM19/	Lic.No/Date:0310825749 18.12.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that **MeitY** informed vide email dated 09.10.2019 that a deficiency letter was sent to the firm by them on 27.09.2019. However, no reply has been received yet. Therefore, the Committee decided to wait for reply/comments. Case is deferred.			

44	**Case No.:14/6/80-ALC2/2019**	Party Name: IND-SPHINX PRECISION LTD	Meet No/Date:12/80-ALC2/2019 09.10.2019	**Status:**
	HQ File :01/80/050/00085/AM20/	RLA File :22/24/040/00069/AM19/	Lic.No/Date:2210016034 18.12.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **DHI** was sent to the firm on 04.10.2019. However, the matter was discussed in the meeting and the Committee decided to refer the case to **MSME** for further examination & comments. Case is deferred.			

45	**Case No.:20/14/80-ALC2/2018**	Party Name: ULTRA ENGINEERS	Meet No/Date:12/80-ALC2/2019 09.10.2019	**Status:**
	HQ File :01/80/050/00336/AM19/	RLA File :31/83/040/00150/AM19/	Lic.No/Date:3110067260 19.12.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the firm appeared for Personal Hearing. The Committee noted that the matter has already been referred to DHI on 04.07.2019 & 24.07.2019. Hence, the Committee decided to wait for technical comments of **DHI**. Case is deferred.			

46	**Case No.:285/15/80-ALC2/2018**	Party Name: MAINI PRECISION PRODUCTS LIMITED	Meet No/Date:12/80-ALC2/2019 09.10.2019	**Status:**
	HQ File :01/80/050/00627/AM19/	RLA File :07/24/040/00237/AM19/	Lic.No/Date:0710114362 02.01.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to **MSME** on 07.10.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

47	**Case No.:7/14/80-ALC2/2018**	Party Name: ROTZLER SERVICES PRIVATE LIMITED	Meet No/Date:12/80-ALC2/2019 09.10.2019	**Status:**
	HQ File :01/80/050/00323/AM19/	RLA File :07/24/040/00236/AM19/	Lic.No/Date:0710114403 16.01.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to **MSME** on 18.09.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

48	**Case No.:313/15/80-ALC2/2018**	Party Name: OMEGA ICEHILL PRIVATE LIMITED	Meet No/Date:12/80-ALC2/2019 09.10.2019	**Status:**
	HQ File :01/80/050/00655/AM19/	RLA File :05/24/040/00627/AM19/	Lic.No/Date:0510409545 31.01.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to **DPIIT** on 07.10.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

49	**Case No.:15/6/80-ALC2/2019**	Party Name: BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:12/80-ALC2/2019 09.10.2019	**Status:**
	HQ File :01/80/050/00086/AM20/	RLA File :11/24/040/00024/AM19/	Lic.No/Date:1110028485 04.02.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **DHI** was sent to the firm on 04.10.2019. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply. Case is deferred.			

50	**Case No.:310/15/80-ALC2/2018**	Party Name: TERUMO PENPOL PRIVATE LIMITED	Meet No/Date:12/80-ALC2/2019 09.10.2019	**Status:**
	HQ File :01/80/050/00652/AM19/	RLA File :53/24/040/00013/AM19/	Lic.No/Date:5310019913 05.02.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **Consultant (Tech-1)** was sent to the firm on 21.08.2019. However, no reply has been received yet. Hence, the Committee decided to send **final reminder** to the firm to furnish the requisite information within 15 days failing which the case will be rejected. Case is deferred.			

51	**Case No.:327/15/80-ALC2/2018**	Party Name: ASHWIN PLASTIC INDUSTRIES	Meet No/Date:12/80-ALC2/2019 09.10.2019	**Status:**
	HQ File :01/80/050/00669/AM19/	RLA File :03/94/040/00997/AM19/	Lic.No/Date:0310827105 19.02.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to **MSME** for examination of the case on 20.06.2019 followed by an I.D. reminder on 22.08.2019. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

52	**Case No.:328/15/80-ALC2/2018**	Party Name: ACE FURNACES PVT. LTD.	Meet No/Date:12/80-ALC2/2019 09.10.2019	**Status:**
	HQ File :01/80/050/00670/AM19/	RLA File :03/94/040/01005/AM19/	Lic.No/Date:0310827111 19.02.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the copy of application was sent to **MSME** on 22.07.2019 for examination of the case. However, no comments have been received yet. Therefore, the Committee decided to **remind MSME** for expediting the comments. Case is deferred.			

53	**Case No.:334/15/80-ALC2/2018**	Party Name: JAMES ROBINSON LABS PVT LTD	Meet No/Date:12/80-ALC2/2019 & 09.10.2019	**Status:**
	HQ File :01/80/050/00676/AM19/	RLA File :09/24/040/00531/AM19/	Lic.No/Date:0910067205 22.02.2019	Rejected
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **Consultant (Tech-1)** was sent to the firm on 10.06.2019 and final reminder on 22.07.2019. However, no reply has been received yet. Hence, the Committee decided to **reject** the case under intimation to **RA, Hyderabad**. RA concerned may take consequential action accordingly.			

54	**Case No.:6/1/80-ALC2/2019**	Party Name: APAR INDUSTRIES LIMITED	Meet No/Date:12/80-ALC2/2019 09.10.2019	**Status:**
	HQ File :01/80/050/00754/AM19/	RLA File :03/94/040/00999/AM19/	Lic.No/Date:0310827307 26.02.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to **MeitY** for examination of the case on 13.06.2019 followed by an I.D. reminder on 22.08.2019. However, **MeitY** informed vide email dated 09.10.2019 that the case is under examination. Therefore, the Committee decided to wait for the comments. Case is deferred.			

55	**Case No.:8/1/80-ALC2/2019**	Party Name: DAGGER MASTER TOOL INDUSTRIES LIMITED	Meet No/Date:12/80-ALC2/2019 09.10.2019	**Status:**
	HQ File :01/80/050/00756/AM19/	RLA File :03/94/040/01048/AM19/	Lic.No/Date:0310827404 01.03.2019	Deferred

Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **Consultant (Tech-3)** was sent to the firm on 22.07.2019 followed by final reminder on 04.10.2019. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply.

Case is deferred.

56	**Case No.:39/1/80-ALC2/2019**	Party Name: CHEMICO SYNTHETICS LTD.	Meet No/Date:12/80-ALC2/2019 09.10.2019	**Status:**
	HQ File :01/80/050/00787/AM19/	RLA File :05/23/040/00540/AM19/	Lic.No/Date:0510409870 07.03.2019	Approved

Decision: The Committee considered the case as per the agenda and decided to **ratify** the norms as per written comments of **Consultant (Tech-1)** as under:

ITCHS Code	Export Item	ITCHS Code	Import Item	Recommended Norms
81101000	ANTIMONY METAL (Sb 99.65% Min.) (**Antimony = 2,38,233 Kg)**	26171000	ANTIMONY CONCENTRATE (Antimony Content 54.07%) with 12.11% H2O (Water) Content **(Antimony Content = 2,54,019 Kg)**	5,34,526 Kg

Note:

1. **The quantity of Antimony should be 2,38,233 Kg in the export item.**
2. **The content of Antimony should be 2,54,019 Kg in the import item.**

RA concerned may take further necessary action as per the decision of NC.

57	**Case No.:50/1/80-ALC2/2019**	Party Name: SAIRA ASIA INTERIORS PVT LTD	Meet No/Date:12/80-ALC2/2019 09.10.2019	**Status:**
	HQ File :01/80/050/00798/AM19/	RLA File :34/24/040/00376/AM19/	Lic.No/Date:3410044963 08.03.2019	Deferred

Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to **MSME** for examination of the case on 20.05.2019 followed by an I.D. reminder on 22.07.2019. However, no comments have been received yet. Therefore, the Committee decided to **remind again MSME** for expediting the comments.

Case is deferred.

58	**Case No.:48/1/80-ALC2/2019**	Party Name: LMT TOOLS INDIA PRIVATE LIMITED	Meet No/Date:12/80-ALC2/2019 09.10.2019	**Status:**
	HQ File :01/80/050/00796/AM19/	RLA File :31/83/040/00189/AM19/	Lic.No/Date:3110067349 12.03.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **Consultant (Tech-3)** was sent to the firm on 04.10.2019. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply. Case is deferred.			

59	**Case No.:44/1/80-ALC2/2019**	Party Name: COFLE TAYLOR INDIA CONTROL CABLES & SYSTEMS PRIVAT	Meet No/Date:12/80-ALC2/2019 09.10.2019	**Status:**
	HQ File :01/80/050/00792/AM19/	RLA File :04/24/040/00266/AM19/	Lic.No/Date:0410165321 14.03.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to **MSME** for examination of the case on 17.05.2019 followed by an I.D. reminder on 22.07.2019. However, no comments have been received yet. Therefore, the Committee decided to **remind again MSME** for expediting the comments. Case is deferred.			

60	**Case No.:12/2/80-ALC2/2019**	Party Name: VICTORA AUTO PVT. LTD.	Meet No/Date:12/80-ALC2/2019 09.10.2019	**Status:**
	HQ File :01/80/050/00805/AM19/	RLA File :05/24/040/00738/AM19/	Lic.No/Date:0510410085 28.03.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to **MSME** for examination of the case on 14.05.2019 followed by an I.D. reminder on 22.07.2019. However, no comments have been received yet. Therefore, the Committee decided to **remind again MSME** for expediting the comments. Case is deferred.			

61	**Case No.: 3/2/80-ALC2/2019**	Party Name: AUTOCOMP CORPORATION PANSE PRIVATE LIMITED	Meet No/Date:12/80-ALC2/2019 09.10.2019	**Status:**
	HQ File :01/80/050/00003/AM20/	RLA File :31/83/040/00298/AM19/	Lic.No/Date:3110067366 02.04.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the firm appeared for Personal Hearing. The Committee noted that the matter has already been referred to DHI on 05.07.2019 and 22.07.2019. Hence, the Committee decided to wait for technical comments of **DHI**. Case is deferred.			

62	**Case No.:1/4/80-ALC2/2019**	Party Name: STERLITE POWER TRANSMISSION LIMITED	Meet No/Date:12/80-ALC2/2019 09.10.2019	**Status:**
	HQ File :01/80/050/00016/AM20/	RLA File :03/95/040/00051/AM20/	Lic.No/Date:0310828571 24.04.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **MeitY** was sent to the firm on 21.08.2019. However, no reply has been received yet. Hence, the Committee decided to send **final reminder** to the firm to furnish the requisite information within 15 days failing which the case will be rejected. Case is deferred.			

63	**Case No.:2/4/80-ALC2/2019**	Party Name: SULZER INDIA PRIVATE LIMITED.	Meet No/Date:12/80-ALC2/2019 09.10.2019	**Status:**
	HQ File :01/80/050/00017/AM20/	RLA File :31/83/040/00009/AM20/	Lic.No/Date:3110067390 24.04.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **DPIIT** was sent to the firm on 22.07.2019 followed by final reminder on 04.10.2019. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply. Case is deferred.			

64	**Case No.:3/4/80-ALC2/2019**	Party Name: SULZER INDIA PRIVATE LIMITED	Meet No/Date:12/80-ALC2/2019 & 09.10.2019	**Status:**
	HQ File :01/80/050/00018/AM20/	RLA File :31/83/040/00010/AM20/	Lic.No/Date:3110067391 24.04.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **DPIIT** was sent to the firm on 22.07.2019 followed by final reminder on 04.10.2019. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply. Case is deferred.			

65	**Case No.:4/4/80-ALC2/2019**	Party Name: SULZER INDIA PRIVATE LIMITED.	Meet No/Date:12/80-ALC2/2019 & 09.10.2019	**Status:**
	HQ File :01/80/050/00019/AM20/	RLA File :31/83/040/00011/AM20/	Lic.No/Date:3110067392 24.04.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **DPIIT** was sent to the firm on 23.07.2019 followed by final reminder on 04.10.2019. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply. Case is deferred.			

66	**Case No.:8/4/80-ALC2/2019**	Party Name: KEY-TECH ENGINEERING CO.	Meet No/Date:12/80-ALC2/2019 09.10.2019	**Status:**
	HQ File :01/80/050/00023/AM20/	RLA File :03/94/040/00057/AM20/	Lic.No/Date:0310828538 24.04.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **Consultant (Tech-3)** was sent to the firm on 04.10.2019. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply. Case is deferred.			

67	**Case No.:5/4/80-ALC2/2019**	Party Name: VICTORA AUTO PVT. LTD.	Meet No/Date:12/80-ALC2/2019 & 09.10.2019	**Status:**
	HQ File :01/80/050/00020/AM20/	RLA File :05/24/040/00033/AM20/	Lic.No/Date:0510410376 25.04.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the copy of application was sent to **MSME** on 05.08.2019 for examination of the case. However, no comments have been received yet. Therefore, the Committee decided to **remind MSME** for expediting the comments. Case is deferred.			

68	**Case No.:7/4/80-ALC2/2019**	Party Name: SHIVALIK BIMETAL CONTROLS LTD.	Meet No/Date:12/80-ALC2/2019 & 09.10.2019	**Status:**
	HQ File :01/80/050/00022/AM20/	RLA File :05/24/040/00016/AM20/	Lic.No/Date:0510410395 26.04.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the copy of application was sent to **MSME** for examination of the case on 10.06.2019 followed by an I.D. reminder on 22.07.2019. However, no comments have been received yet. Therefore, the Committee decided to **remind again MSME** for expediting the comments. Case is deferred.			

69	**Case No.:9/4/80-ALC2/2019**	Party Name: ERBATECH MACHINERY P LTD	Meet No/Date:12/80-ALC2/2019 & 09.10.2019	**Status:**
	HQ File :01/80/050/00024/AM20/	RLA File :32/24/040/00004/AM20/	Lic.No/Date:3210078932 29.04.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the firm & **RA, Coimbatore** and in this regard a letter was sent to the firm & **RA, Coimbatore** on 23.07.2019. However, no information has been received so far. Hence, the Committee decided to **remind RA, Coimbatore** & the firm for submitting the complete set of application. Case is deferred.			

70	**Case No.:12/4/80-ALC2/2019**	Party Name: FREEDOM OPTHALMIC PRIVATE LIMITED,	Meet No/Date:12/80-ALC2/2019 09.10.2019	**Status:**
	HQ File :01/80/050/00027/AM20/	RLA File :04/24/040/00018/AM20/	Lic.No/Date:0410165526 30.04.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **Consultant (Tech-1)** was sent to the firm on 21.08.2019. However, no reply has been received yet. Hence, the Committee decided to send **final reminder** to the firm to furnish the requisite information within 15 days failing which the case will be rejected. Case is deferred.			

71	**Case No.:13/4/80-ALC2/2019**	Party Name: SRI RAM INDUSTRIES	Meet No/Date:12/80-ALC2/2019 & 09.10.2019	**Status:**
	HQ File :01/80/050/00028/AM20/	RLA File :04/24/040/00157/AM19/	Lic.No/Date:0410165532 01.05.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **DHI** was sent to the firm on 04.10.2019. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply. Case is deferred.			

72	**Case No.:14/4/80-ALC2/2019**	Party Name: KINECO KAMAN COMPOSITES - INDIA PVT. LTD.	Meet No/Date:12/80-ALC2/2019 09.10.2019	**Status:**
	HQ File :01/80/050/00029/AM20/	RLA File :03/94/040/01131/AM19/	Lic.No/Date:0310828702 01.05.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to **MeitY** on 24.07.2019 for examination of the case. However, **MeitY** informed vide email dated 09.10.2019 that the case is under examination. Therefore, the Committee decided to wait for the comments. Case is deferred.			

73	**Case No.:17/4/80-ALC2/2019**	Party Name: SAIRA ASIA INTERIORS PVT. LTD.	Meet No/Date:12/80-ALC2/2019 09.10.2019	**Status:**
	HQ File :01/80/050/00032/AM20/	RLA File :34/24/040/00035/AM20/	Lic.No/Date:3410045102 01.05.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to **MSME** for examination of the case on 11.06.2019 followed by an I.D. reminder on 22.07.2019. However, no comments have been received yet. Therefore, the Committee decided to **remind again MSME** for expediting the comments. Case is deferred.			

74	**Case No.:15/4/80-ALC2/2019**	Party Name: CHIRAG UDYOG	Meet No/Date:12/80-ALC2/2019 09.10.2019	**Status:**
	HQ File :01/80/050/00030/AM20/	RLA File :05/23/040/00054/AM20/	Lic.No/Date:0510410451 02.05.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to **MSME f**or examination of the case on 20.05.2019 followed by an I.D. reminder on 22.07.2019. However, no comments have been received yet. Therefore, the Committee decided to **remind again MSME** for expediting the comments. Case is deferred.			

75	**Case No.:16/4/80-ALC2/2019**	Party Name: BLISS ANAND PVT. LTD.	Meet No/Date:12/80-ALC2/2019 & 09.10.2019	**Status:**
	HQ File :01/80/050/00031/AM20/	RLA File :05/23/040/00051/AM20/	Lic.No/Date:0510410480 03.05.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the copy of application was sent to **MSME** for examination of the case on 03.06.2019 followed by an I.D. reminder on 22.07.2019. However, no comments have been received yet. Therefore, the Committee decided to **remind again MSME** for expediting the comments. Case is deferred.			

76	**Case No.:21/4/80-ALC2/2019**	Party Name: MASU BRAKE PADS PRIVATE LIMITED	Meet No/Date:12/80-ALC2/2019 09.10.2019	**Status:**
	HQ File :01/80/050/00036/AM20/	RLA File :05/24/040/00057/AM20/	Lic.No/Date:0510410488 06.05.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **Consultant (Tech-1)** was sent to the firm on 22.07.2019 followed by final reminder on 04.10.2019. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply. Case is deferred.			

77	**Case No.: 20/4/80-ALC2/2019**	Party Name: MAGNETI MARELLI TALBROS CHASSIS SYSTEM-S PRIVATE LI	Meet No/Date:12/80-ALC2/2019 09.10.2019	**Status:**
	HQ File :01/80/050/00035/AM20/	RLA File :05/24/040/00053/AM20/	Lic.No/Date:0510410509 07.05.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **DHI** was sent to the firm on 04.10.2019. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply. Case is deferred.			

78	**Case No.:19/4/80-ALC2/2019**	Party Name: VICTORA AUTO PVT. LTD.	Meet No/Date:12/80-ALC2/2019 09.10.2019	**Status:**
	HQ File :01/80/050/00034/AM20/	RLA File :05/24/040/00762/AM19/	Lic.No/Date:0510410518 08.05.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the copy of application was sent to **MSME** on 07.10.2019 for examination of the case. However, no comments have been received yet. Therefore, the Committee decided to wait for the comments. Case is deferred.			

79	**Case No.:18/4/80-ALC2/2019**	Party Name: DILIGENT SCM SOLUTIONS PRIVATE LIMITED	Meet No/Date:12/80-ALC2/2019 09.10.2019	**Status:**
	HQ File :01/80/050/00033/AM20/	RLA File :09/24/040/00058/AM20/	Lic.No/Date:0910067492 10.05.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the copy of application was sent to **MSME** for examination of the case on 22.05.2019 followed by an I.D. reminder on 22.07.2019. However, no comments have been received yet. Therefore, the Committee decided to **remind again MSME** for expediting the comments. Case is deferred.			

80	**Case No.:26/5/80-ALC2/2019**	Party Name: ROTHE ERDE INDIA PRIVATE LIMITED	Meet No/Date:12/80-ALC2/2019 09.10.2019	**Status:**
	HQ File :01/80/050/00064/AM20/	RLA File :31/83/040/00035/AM20/	Lic.No/Date:3110067430 28.05.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to **DHI** on 30.09.2019 for examination of the case. However, the matter was discussed in the meeting and the Committee decided to refer the case to **MSME** as per advice of representative of **DHI**. Case is deferred.			

81	**Case No.:28/5/80-ALC2/2019**	Party Name: SHIRODKAR PRECI COMP PRIVATE LIMITED	Meet No/Date:12/80-ALC2/2019 09.10.2019	**Status:**
	HQ File :01/80/050/00066/AM20/	RLA File :31/83/040/00028/AM20/	Lic.No/Date:3110067433 29.05.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **Consultant (Tech-3)** was sent to the firm on 04.10.2019. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply. Case is deferred.			

82	**Case No.:29/5/80-ALC2/2019**	Party Name: SHIRODKAR PRECI COMP PRIVATE LIMITED	Meet No/Date:12/80-ALC2/2019 09.10.2019	**Status:**
	HQ File :01/80/050/00067/AM20/	RLA File :31/83/040/00027/AM20/	Lic.No/Date:3110067434 29.05.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **Consultant (Tech-3)** was sent to the firm on 04.10.2019. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply. Case is deferred.			

83	**Case No.:30/5/80-ALC2/2019**	Party Name: TIAGO CHEM	Meet No/Date:12/80-ALC2/2019 09.10.2019	**Status:**
	HQ File :01/80/050/00068/AM20/	RLA File :34/24/040/00075/AM20/	Lic.No/Date:3410045178 30.05.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the firm & **RA, Vadodara** and in this regard a letter was sent to the firm & **RA, Vadodara** on 26.07.2019. However, no information has been received so far. Therefore, the Committee decided to **remind RA, Vadodara** & the firm for submitting the complete set of application. Case is deferred.			

84	**Case No.:32/5/80-ALC2/2019**	Party Name: FUTURE TECH ENGINEERING PVT. LTD.	Meet No/Date:12/80-ALC2/2019 & 09.10.2019	**Status:**
	HQ File :01/80/050/00070/AM20/	RLA File :07/24/040/00050/AM20/	Lic.No/Date:0710115000 31.05.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the copy of application was sent to **MSME** on 13.08.2019 for examination of the case. However, no comments have been received yet. Therefore, the Committee decided to **remind MSME** for expediting the comments. Case is deferred.			

85	**Case No.:33/5/80-ALC2/2019**	Party Name: GRAND PRIX ENGINEERING PVT.LTD.	Meet No/Date:12/80-ALC2/2019 09.10.2019	**Status:**
	HQ File :01/80/050/00071/AM20/	RLA File :05/23/040/00096/AM20/	Lic.No/Date:0510410791 03.06.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to **MSME** for examination of the case on 03.07.2019 followed by an I.D. Reminder on 23.08.2019. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

86	**Case No.:1/6/80-ALC2/2019**	Party Name: SHIVALIK BIMETAL CONTROLS LTD	Meet No/Date:12/80-ALC2/2019 09.10.2019	**Status:**
	HQ File :01/80/050/00072/AM20/	RLA File :05/24/040/00129/AM20/	Lic.No/Date:0510410810 04.06.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the firm & **RA, New Delhi** and in this regard a letter was sent to the firm & **RA, New Delhi** on 24.07.2019. However, no information has been received so far. Therefore, the Committee decided to **remind RA, New Delhi** & the firm for submitting the complete set of application. Case is deferred.			

87	**Case No.:2/6/80-ALC2/2019**	Party Name: LAXMI DENTAL EXPORT PVT. LTD.	Meet No/Date:12/80-ALC2/2019 09.10.2019	**Status:**
	HQ File :01/80/050/00073/AM20/	RLA File :03/95/040/00207/AM20/	Lic.No/Date:0310829403 04.06.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the firm & **RA, Mumbai** and in this regard a letter was sent to the firm & **RA**, **Mumbai** on 26.07.2019. However, no information has been received so far. Therefore, the Committee decided to **remind RA, Mumbai** & the firm for submitting the complete set of application. Case is deferred.			

88	**Case No.:4/6/80-ALC2/2019**	Party Name: MAGNA AUTOMOTIVE INDIA PRIVATE LIMITED	Meet No/Date:12/80-ALC2/2019 09.10.2019	**Status:**
	HQ File :01/80/050/00075/AM20/	RLA File :04/24/040/00049/AM20/	Lic.No/Date:0410165680 06.06.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to **MSME** on 30.07.2019 for examination of the case. However, no comments have been received yet. Therefore, the Committee decided to **remind MSME** for expediting the comments. Case is deferred.			

89	**Case No.:5/6/80-ALC2/2019**	Party Name: ERBATECH MACHINERY PRIVATE LIMITED	Meet No/Date:12/80-ALC2/2019 09.10.2019	**Status:**
	HQ File :01/80/050/00076/AM20/	RLA File :32/24/040/00017/AM20/	Lic.No/Date:3210078986 06.06.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **Consultant (Tech-3)** was sent to the firm on 22.08.2019.			

	However, no reply has been received yet. Hence, the Committee decided to send **final reminder** to the firm to furnish the requisite information within 15 days failing which the case will be rejected. Case is deferred.

90	**Case No.:8/6/80-ALC2/2019**	Party Name: HANNING MOTORS INDIA P LTD	Meet No/Date:12/80-ALC2/2019 09.10.2019	**Status:**
	HQ File :01/80/050/00079/AM20/	RLA File :34/24/040/00071/AM20/	Lic.No/Date:3410045192 06.06.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the firm & **RA, Vadodara** and in this regard a letter was sent to the firm & **RA, Vadodara** on 29.07.2019. Therefore, the Committee decided to **remind RA, Vadodara** & the firm for submitting the complete set of application. Case is deferred.			

91	**Case No.:6/6/80-ALC2/2019**	Party Name: TEMA INDIA LIMITED	Meet No/Date:12/80-ALC2/2019 09.10.2019	**Status:**
	HQ File :01/80/050/00077/AM20/	RLA File :03/95/040/00221/AM20/	Lic.No/Date:0310829486 07.06.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to **MSME** on 04.09.2019 for examination of the case. However, in meeting representative of MSME informed that the case pertains to DPIIT. Hence, the Committee decided to forward the case to DPIIT. Case is deferred			

92	**Case No.:7/6/80-ALC2/2019**	Party Name: TEMA INDIA LIMITED	Meet No/Date:12/80-ALC2/2019 09.10.2019	**Status:**
	HQ File :01/80/050/00078/AM20/	RLA File :03/95/040/00206/AM20/	Lic.No/Date:0310829488 07.06.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to **MSME** on 04.09.2019 for examination of the case. However, in meeting representative of MSME informed that the case pertains to DPIIT. Hence, the Committee decided to forward the case to DPIIT. Case is deferred.			

93	**Case No.:10/6/80-ALC2/2019**	Party Name: TEMA INDIA LIMITED	Meet No/Date:12/80-ALC2/2019 09.10.2019	**Status:**
	HQ File :01/80/050/00081/AM20/	RLA File :03/95/040/00229/AM20/	Lic.No/Date:0310829553 11.06.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to **MSME** on 04.09.2019 for examination of the case. However, in meeting representative of MSME informed that the case pertains to DPIIT. Hence, the Committee decided to forward the case to DPIIT. Case is deferred.			

94	**Case No.:12/6/80-ALC2/2019**	Party Name: VICTORA AUTO PVT. LTD.	Meet No/Date:12/80-ALC2/2019 09.10.2019	**Status:**
	HQ File :01/80/050/00083/AM20/	RLA File :05/24/040/00144/AM20/	Lic.No/Date:0510410880 11.06.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to **MSME** on 31.07.2019 for examination of the case. However, no comments have been received yet. Therefore, the Committee decided to **remind MSME** for expediting the comments. Case is deferred.			

95	**Case No.:13/6/80-ALC2/2019**	Party Name: VEELINE MEDIA LIMITED	Meet No/Date:12/80-ALC2/2019 09.10.2019	**Status:**
	HQ File :01/80/050/00084/AM20/	RLA File :02/24/040/00038/AM20/	Lic.No/Date:0210209240 11.06.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to **MSME** on 14.08.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

96	**Case No.:16/6/80-ALC2/2019**	Party Name: TEMA INDIA LIMITED	Meet No/Date:12/80-ALC2/2019 09.10.2019	**Status:**
	HQ File :01/80/050/00087/AM20/	RLA File :03/95/040/00239/AM20/	Lic.No/Date:0310829596 12.06.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to **MSME** on 04.09.2019 for examination of the case. However, in meeting representative of MSME informed that the case pertains to DPIIT. Hence, the Committee decided to forward the case to DPIIT. Case is deferred.			

97	**Case No.:17/6/80-ALC2/2019**	Party Name: AVLIGHT AUTOMOTIVES LTD.	Meet No/Date:12/80-ALC2/2019 09.10.2019	**Status:**
	HQ File :01/80/050/00088/AM20/	RLA File :05/23/040/00062/AM20/	Lic.No/Date:0510410932 14.06.2019	Deferred

Decision: The Committee considered the case as per agenda and decided to ask from the firm to furnish following information as per the advice of representative of **MSME:**

1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
2. Weight of each Export Product.
3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

Case is deferred.

98	**Case No.:18/6/80-ALC2/2019**	Party Name: AVLIGHT AUTOMOTIVES LTD.	Meet No/Date:12/80-ALC2/2019 09.10.2019	**Status:**
	HQ File :01/80/050/00089/AM20/	RLA File :05/23/040/00063/AM20/	Lic.No/Date:0510410933 14.06.2019	Deferred

Decision: The Committee considered the case as per agenda and decided to ask from the firm to furnish following information as per the advice of representative of **MSME:**

1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
2. Weight of each Export Product.
3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

Case is deferred.

99	**Case No.:21/6/80-ALC2/2019**	Party Name: ISGEC HITACHI ZOSEN LIMITED	Meet No/Date:12/80-ALC2/2019 09.10.2019	**Status:**
	HQ File :01/80/050/00092/AM20/	RLA File :05/23/040/00111/AM20/	Lic.No/Date:0510410946 14.06.2019	Deferred
	Decision: The Committee considered the case as per the agenda and decided to refer the case to **DPIIT** for examination as per the advice of representative of MSME. Case is deferred.			

100	**Case No.:23/6/80-ALC2/2019**	Party Name: PREMIER INDUSTRIAL CORPORATION LIMITED	Meet No/Date:12/80-ALC2/2019 09.10.2019	**Status:**
	HQ File :01/80/050/00094/AM20/	RLA File :03/95/040/00093/AM20/	Lic.No/Date:0310829755 18.06.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to **MSME** on 26.07.2019 for examination of the case. However, no comments have been received yet. Therefore, the Committee decided to **remind MSME** for expediting the comments. Case is deferred.			

101	**Case No.:24/6/80-ALC2/2019**	Party Name: KEY - TECH ENGINEERING CO.	Meet No/Date:12/80-ALC2/2019 09.10.2019	**Status:**
	HQ File :01/80/050/00095/AM20/	RLA File :03/94/040/00228/AM20/	Lic.No/Date:0310829761 18.06.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **Consultant (Tech-3)** was sent to the firm on 04.10.2019. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply. Case is deferred.			

102	**Case No.:25/6/80-ALC2/2019**	Party Name: MASCOT DYNAMICS PRIVATE LIMITED	Meet No/Date:12/80-ALC2/2019 09.10.2019	**Status:**
	HQ File :01/80/050/00096/AM20/	RLA File :03/95/040/00254/AM20/	Lic.No/Date:0310829810 20.06.2019	Approved

Decision: The Committee considered the case as per the agenda and noted that DPIIT has advised to refer the case to MSME. However on the basis of inputs given by the Technical Authorities, the Committee decided to ratify the norms as under:

Sl. No.	ITCHS Code	Import Item	Recommended Norms
1	84137099	PUMP MODEL NO. GSA 1.5 x 1 x 8-L3 DA8	Net to net as per GN-4
2	84139120	CASING GASKET (JOINT-GS1-PTFE 1-209) (C17002361)	
3	84139120	SERVICE KIT FOR PUMPS (837331)	Deleted

4	85015210	INDUCTION MOTOR B3 (FOOT MOUNTED) TAG NO.704-P-02 A/B (18.5 kW/2pole)	Net to net as per GN-4
5	84137099	PUMP MODEL NO.GSA 1.5 x 1 x 8-L3 DA4	
6	84139120	CASING GASKET (JOINT-GS1 PTFE 1-209) (C17002361)	
7	84139120	SERVICE KIT FOR PUMPS (837331)	Deleted
8	85015210	INDUCTION MOTOR B3 (FOOT MOUNTED) TAG NO.704-P 11 A/B (3.7 kW/4pole)	Net to net as per GN-4

RA concerned may take further necessary action as per the decision of NC.

103	**Case No.:26/6/80-ALC2/2019**	Party Name: GLOBE HI-FABS LLP	Meet No/Date:12/80-ALC2/2019 09.10.2019	**Status:**
	HQ File :01/80/050/00097/AM20/	RLA File :05/23/040/00108/AM20/	Lic.No/Date:0510411004 20.06.2019	Deferred

Decision: The Committee considered the case as per the agenda and decided to refer the case to **MSME** for examination as per the advice of representative of **DHI**.

Case is deferred.

104	**Case No.: 1/8/80-ALC2/2019**	Party Name: MODEL INFRA CORPORATION PRIVATE LIMITED	Meet No/Date:12/80-ALC2/2019 09.10.2019	**Status:**
	HQ File :01/80/050/00113/AM20/	RLA File :07/24/040/00081/AM20/	Lic.No/Date:0710115134 05.07.2019	Deferred

Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the firm & **RA, Bangalore** and in this regard a letter was sent to the firm & **RA, Bangalore** on 23.08.2019. Therefore, the Committee decided to **remind RA, Bangalore** & the firm for submitting the complete set of application.

Case is deferred.

105	**Case No.:2/8/80-ALC2/2019**	Party Name: KABY PRECISION MACHINING PRIVATE LIMITED	Meet No/Date:12/80-ALC2/2019 09.10.2019	**Status:**
	HQ File :01/80/050/00114/AM20/	RLA File :09/24/040/00176/AM20/	Lic.No/Date:0910067755 05.07.2019	Deferred

Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the firm & **RA, Hyderabad** and in this regard a letter was sent to the firm & **RA, Hyderabad** on 23.08.2019. Therefore, the Committee decided to **remind RA, Hyderabad** & the firm for submitting the complete set of application.

Case is deferred.

106	**Case No.:7/8/80-ALC2/2019**	Party Name: MICRON SPECMA (INDIA) PRIVATE LIMITED	Meet No/Date:12/80-ALC2/2019 09.10.2019	**Status:**
	HQ File :01/80/050/00119/AM20/	RLA File :33/24/040/00015/AM20/	Lic.No/Date:3310030562 08.07.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the firm & **RA, Panipat** and in this regard a letter was sent to the firm & **RA, Panipat** on 23.08.2019. Therefore, the Committee decided to **remind RA, Panipat** & the firm for submitting the complete set of application. Case is deferred.			

107	**Case No.:3/8/80-ALC2/2019**	Party Name: ULTRA ENGINEERS	Meet No/Date:12/80-ALC2/2019 09.10.2019	**Status:**
	HQ File :01/80/050/00115/AM20/	RLA File :31/83/040/00058/AM20/	Lic.No/Date:3110067470 10.07.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the firm appeared for Personal Hearing. The Committee noted that the matter has already been referred to DHI on 18.09.2019. Hence, the Committee decided to wait for technical comments of **DHI**. Case is deferred.			

108	**Case No.:4/8/80-ALC2/2019**	Party Name: THE INDIAN CARD CLOTHING CO LTD	Meet No/Date:12/80-ALC2/2019 09.10.2019	**Status:**
	HQ File :01/80/050/00116/AM20/	RLA File :03/95/040/00302/AM20/	Lic.No/Date:0310830216 11.07.2019	Deferred
	Decision: The Committee considered the case as per the agenda and decided to refer the case to **Consultant (Tech-3)** for examination as per the advice of representative of **DPIIT**. Case is deferred.			

109	**Case No.:5/8/80-ALC2/2019**	Party Name: VALEO INDIA PRIVATE LIMITED	Meet No/Date:12/80-ALC2/2019 09.10.2019	**Status:**
	HQ File :01/80/050/00117/AM20/	RLA File :04/24/040/00067/AM20/	Lic.No/Date:0410165826 12.07.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to **MSME** on 05.08.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

110	**Case No.:6/8/80-ALC2/2019**	Party Name: DILIGENT SCM SOLUTIONS PRIVATE LIMITED	Meet No/Date:12/80-ALC2/2019 09.10.2019	**Status:**
	HQ File :01/80/050/00118/AM20/	RLA File :09/24/040/00199/AM20/	Lic.No/Date:0910067781 12.07.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **Consultant (Tech-3)** was sent to the firm on 04.10.2019. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply. Case is deferred.			

111	**Case No.:8/8/80-ALC2/2019**	Party Name: AUTO TECH INDUSTRIES (INDIA) PVT. LTD.	Meet No/Date:12/80-ALC2/2019 09.10.2019	**Status:**
	HQ File :01/80/050/00120/AM20/	RLA File :04/24/040/00068/AM20/	Lic.No/Date:0410165827 15.07.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to **DHI** on 06.09.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

112	**Case No.:9/8/80-ALC2/2019**	Party Name: ANSTECH	Meet No/Date:12/80-ALC2/2019 09.10.2019	**Status:**
	HQ File :01/80/050/00121/AM20/	RLA File :34/24/040/00127/AM20/	Lic.No/Date:3410045281 15.07.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the firm & **RA, Vadodara** and in this regard a letter was sent to the firm & **RA, Vadodara** on 23.08.2019. Therefore, the Committee decided to **remind RA, Vadodara** & the firm for submitting the complete set of application. Case is deferred.			

113	**Case No.:10/8/80-ALC2/2019**	Party Name: ULTRA ENGINEERS	Meet No/Date:12/80-ALC2/2019 09.10.2019	**Status:**
	HQ File :01/80/050/00122/AM20/	RLA File :31/83/040/00056/AM20/	Lic.No/Date:3110067477 17.07.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the firm appeared for Personal Hearing. The Committee noted that the matter has already been referred to DHI on 17.09.2019. Hence, the Committee decided to wait for technical comments of **DHI**. Case is deferred.			

114	**Case No.:11/8/80-ALC2/2019**	Party Name: APAR INDUSTRIES LIMITED	Meet No/Date:12/80-ALC2/2019 09.10.2019	**Status:**
	HQ File :01/80/050/00123/AM20/	RLA File :03/94/040/00303/AM20/	Lic.No/Date:0310830379 17.07.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the firm & **RA, Mumbai** and in this regard a letter was sent to the firm & **RA, Mumbai** on 23.08.2019. Therefore, the Committee decided to **remind RA, Mumbai** & the firm for submitting the complete set of application. Case is deferred.			

115	**Case No.:12/8/80-ALC2/2019**	Party Name: ZOBELE INDIA PRIVATE LIMITED	Meet No/Date:12/80-ALC2/2019 09.10.2019	**Status:**
	HQ File :01/80/050/00124/AM20/	RLA File :03/95/040/00352/AM20/	Lic.No/Date:0310830415 18.07.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the firm & **RA, Mumbai** and in this regard a letter was sent to the firm & **RA, Mumbai** on 23.08.2019. Therefore, the Committee decided to **remind RA, Mumbai** & the firm for submitting the complete set of application. Case is deferred.			

116	**Case No.:13/8/80-ALC2/2019**	Party Name: HORIZON CHUTES PVT LTD	Meet No/Date:12/80-ALC2/2019 & 09.10.2019	**Status:**
	HQ File :01/80/050/00125/AM20/	RLA File :31/83/040/00064/AM20/	Lic.No/Date:3110067480 18.07.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the firm & **RA, Pune** and in this regard a letter was sent to the firm & **RA, Pune** on 23.08.2019. Therefore, the Committee decided to **remind RA, Pune** & the firm for submitting the complete set of application. Case is deferred.			

117	**Case No.:1/10/80-ALC2/2019**	Party Name: HANNING MOTORS INDIA P LTD	Meet No/Date:12/80-ALC2/2019 09.10.2019	**Status:**
	HQ File :01/80/050/00139/AM20/	RLA File :34/24/040/00138/AM20/	Lic.No/Date:3410045343 06.08.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from **RA, Vadodara** & the firm. Therefore, the Committee decided to request from **RA, Vadodara** and the firm to furnish the hard copy of application for examination of the case. Case is deferred.			

118	**Case No.:2/10/80-ALC2/2019**	Party Name: DOOWON AUTOMOTIVE SYSTEMS INDIA PRIVATE LIMITED	Meet No/Date:12/80-ALC2/2019 09.10.2019	**Status:**
	HQ File :01/80/050/00140/AM20/	RLA File :04/24/040/00079/AM20/	Lic.No/Date:0410165942 07.08.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from **RA, Chennai** & the firm. Therefore, the Committee decided to request from **RA, Chennai** and the firm to furnish the hard copy of application for examination of the case. Case is deferred.			

119	**Case No.:3/10/80-ALC2/2019**	Party Name: CHASYS AUTOMOTIVE COMPONENTS PVT. LTD.	Meet No/Date:12/80-ALC2/2019 09.10.2019	**Status:**
	HQ File :01/80/050/00141/AM20/	RLA File :31/83/040/00063/AM20/	Lic.No/Date:3110067494 07.08.2019	Approved
	Decision: The Committee considered the case as per the agenda and decided to **ratify** the norms on repeat basis as approved for **AA No. 3110067031** dated 17.04.2018 in **M. No. 10/80** dated 16.11.2018 on the recommendation of representative of **DHI**. RA concerned may take further necessary action as per the decision of NC.			

120	**Case No.:4/10/80-ALC2/2019**	Party Name: HANNING MOTORS INDIA P. LTD.	Meet No/Date:12/80-ALC2/2019 & 09.10.2019	**Status:**
	HQ File :01/80/050/00142/AM20/	RLA File :34/24/040/00145/AM20/	Lic.No/Date:3410045361 08.08.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from **RA, Vadodara** & the firm. Therefore, the Committee decided to request from **RA, Vadodara** and the firm to furnish the hard copy of application for examination of the case. Case is deferred.			

121	**Case No.:5/10/80-ALC2/2019**	Party Name: JKS ENGINEERING	Meet No/Date:12/80-ALC2/2019 & 09.10.2019	**Status:**
	HQ File :01/80/050/00143/AM20/	RLA File :32/24/040/00033/AM20/	Lic.No/Date:3210079060 08.08.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from **RA, Coimbatore** & the firm. Therefore, the Committee decided to request from **RA, Coimbatore** and the firm to furnish the hard copy of application for examination of the case. Case is deferred.			

122	**Case No.:6/10/80-ALC2/2019**	Party Name: LM WIND POWER BLADES INDIA PVT. LTD	Meet No/Date:12/80-ALC2/2019 09.10.2019	**Status:**
	HQ File :01/80/050/00144/AM20/	RLA File :34/24/040/00152/AM20/	Lic.No/Date:3410045365 09.08.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from **RA, Vadodara** & the firm. Therefore, the Committee decided to request from **RA, Vadodara** and the firm to furnish the hard copy of application for examination of the case. Case is deferred.			

123	**Case No.:7/10/80-ALC2/2019**	Party Name: MAINI PRECISION PRODUCTS LIMITED	Meet No/Date:12/80-ALC2/2019 09.10.2019	**Status:**
	HQ File :01/80/050/00145/AM20/	RLA File :07/24/040/00106/AM20/	Lic.No/Date:0710115278 13.08.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from **RA, Bangalore** & the firm. Therefore, the Committee decided to request from **RA, Bangalore** and the firm to furnish the hard copy of application for examination of the case. Case is deferred.			

124	**Case No.:8/10/80-ALC2/2019**	Party Name: SHAKTI PUMPS INDIA LIMITED	Meet No/Date:12/80-ALC2/2019 & 09.10.2019	**Status:**
	HQ File :01/80/050/00146/AM20/	RLA File :56/24/040/00012/AM20/	Lic.No/Date:5610005668 13.08.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to **MSME** on 30.09.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

125	**Case No.:9/10/80-ALC2/2019**	Party Name: PRECISION MACHINE AND AUTO COMPONENTS(P)LTD	Meet No/Date:12/80-ALC2/2019 09.10.2019	**Status:**
	HQ File :01/80/050/00147/AM20/	RLA File :04/24/040/00084/AM20/	Lic.No/Date:0410165954 14.08.2019	Approved

Decision: The Committee considered the case as per the agenda and decided to **ratify** the norms as per written comments of **Consultant (Tech-3)** as under:

Sl. No.	ITCHS Code	Export item	Sl. No.	ITCHS Code	Import Item	Recommended Norms

1	84819090	DYNAMIC SEAT ASSEMBLY, 60" GV825, 56 BOLT, GEN II WITH BELLOW DESIGN **(Weight = 583 Kg/each)**	1	73269099	SEAT RETAINER, **ROUGH** FORGING, 60" GV825, 56 BOLT, GEN II WITH BELLOW DESIGN - GRADE - SA 182 Gr F5 - 454.30 KGS	Duty exemption be allowed on 6534.34 kgs.
			2	73269099	DYNAMIC SEAT, **ROUGH** FORGING, 60" GV825, 56 BOLT, GEN II WITH BELLOW DESIGN - GRADE - SA 182 Gr F5 - 400.00 KGS	Duty exemption be allowed on 5819.2 kgs.
			3	73269099	BELLOW SHIELD, **ROUGH** FORGING, 60" GV825, 56 BOLT, GEN II WITH BELLOW DESIGN - GRADE - SA 182 Gr F9 - 325.72 KGS	Duty exemption be allowed on 4413.44 kgs.
2	84819090	STATIC SEAT, MACHINED, 60" GV810, 815, 820 **(Weight = 391.50Kg/each)**	4	73269099	STATIC SEAT, ROUGH MACHINE, **ROUGH** FORGED, 60" GV810, 815, 820 - GRADE - SA 182 Gr F5 - 484.98 KGS	Duty exemption be allowed on 7460.54 kgs

Note:

1. **The weight of export product at Sl. No. 1 should be 538 Kg/each.**
2. **The weight of export product at Sl. No. 1 should be 391.50Kg/each.**
3. **The words "Rough before forging" may be added in the description of the import items.**

RA concerned may take further necessary action as per the decision of NC.

126	**Case No.:10/10/80-ALC2/2019**	Party Name: SHAKTI PUMPS INDIA LIMITED	Meet No/Date:12/80-ALC2/2019 & 09.10.2019	**Status:**
	HQ File :01/80/050/00148/AM20/	RLA File :56/24/040/00013/AM20/	Lic.No/Date:5610005671 19.08.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to **MSME** on 30.09.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

127	**Case No.:11/10/80-ALC2/2019**	Party Name: AVLIGHT AUTOMOTIVES PVT. LTD.	Meet No/Date:12/80-ALC2/2019 & 09.10.2019	**Status:**
	HQ File :01/80/050/00149/AM20/	RLA File :05/23/040/00164/AM20/	Lic.No/Date:0510411553 20.08.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from **RA, New Delhi** & the firm. Therefore, the Committee decided to request from **RA, New Delhi** and the firm to furnish the hard copy of application for examination of the case. Case is deferred.			

128	**Case No.:12/10/80-ALC2/2019**	Party Name: KINECO KAMAN COMPOSITES - INDIA PVT LTD	Meet No/Date:12/80-ALC2/2019 09.10.2019	**Status:**
	HQ File :01/80/050/00150/AM20/	RLA File :03/94/040/00329/AM20/	Lic.No/Date:0310831081 20.08.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from **RA, Mumbai** & the firm. Therefore, the Committee decided to request from **RA, Mumbai** and the firm to furnish the hard copy of application for examination of the case. Case is deferred.			

129	**Case No.:13/10/80-ALC2/2019**	Party Name: CAPCO WATER SOLUTIONS PRIVATE LIMITED	Meet No/Date:12/80-ALC2/2019 09.10.2019	**Status:**
	HQ File :01/80/050/00151/AM20/	RLA File :03/94/040/00273/AM20/	Lic.No/Date:0310831168 22.08.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to **MSME** on 11.09.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

130	**Case No.:14/10/80-ALC2/2019**	Party Name: PENGUIN PETROLEUM SERVICES PVT. LTD.	Meet No/Date:12/80-ALC2/2019 09.10.2019	**Status:**
	HQ File :01/80/050/00152/AM20/	RLA File :03/95/040/00505/AM20/	Lic.No/Date:0310831190 23.08.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from **RA, Mumbai** & the firm. Therefore, the Committee decided to request from **RA, Mumbai** and the firm to furnish the hard copy of application for examination of the case. Case is deferred.			

131	**Case No.:15/10/80-ALC2/2019**	Party Name: LM WIND POWER BLADES INDIA PVT. LTD.	Meet No/Date:12/80-ALC2/2019 & 09.10.2019	**Status:**
	HQ File :01/80/050/00153/AM20/	RLA File :34/24/040/00164/AM20/	Lic.No/Date:3410045391 23.08.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from **RA, Vadodara** & the firm. Therefore, the Committee decided to request from **RA, Vadodara** and the firm to furnish the hard copy of application for examination of the case. Case is deferred.			

132	**Case No.:16/10/80-ALC2/2019**	Party Name: LARSEN & TOUBRO LIMITED	Meet No/Date:12/80-ALC2/2019 & 09.10.2019	**Status:**
	HQ File :01/80/050/00154/AM20/	RLA File :03/95/040/00393/AM20/	Lic.No/Date:0310831221 26.08.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from **RA, Mumbai** & the firm. Therefore, the Committee decided to request from **RA, Mumbai** and the firm to furnish the hard copy of application for examination of the case. Case is deferred.			

133	**Case No.:17/10/80-ALC2/2019**	Party Name: MAGNETI MARELLI TALBROS CHASSIS SYSTEMS PRIVATE LI	Meet No/Date:12/80-ALC2/2019 09.10.2019	**Status:**
	HQ File :01/80/050/00155/AM20/	RLA File :05/24/040/00304/AM20/	Lic.No/Date:0510411630 26.08.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from **RA, New Delhi** & the firm. Therefore, the Committee decided to request from **RA, New Delhi** and the firm to furnish the hard copy of application for examination of the case. Case is deferred.			

134	**Case No.:18/10/80-ALC2/2019**	Party Name: DECON INDIA PLASTICS PVT LTD	Meet No/Date:12/80-ALC2/2019 09.10.2019	**Status:**
	HQ File :01/80/050/00156/AM20/	RLA File :31/83/040/00079/AM20/	Lic.No/Date:3110067515 26.08.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from **RA, Pune** & the firm. Therefore, the Committee decided to request from **RA, Pune** and the firm to furnish the hard copy of application for examination of the case. Case is deferred.			

135	**Case No.:19/10/80-ALC2/2019**	Party Name: DILIGENT SCM SOLUTIONS PRIVATE LIMITED	Meet No/Date:12/80-ALC2/2019 09.10.2019	**Status:**
	HQ File :01/80/050/00157/AM20/	RLA File :09/24/040/00272/AM20/	Lic.No/Date:0910067939 27.08.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to **MSME** on 18.09.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

136	**Case No.:20/10/80-ALC2/2019**	Party Name: OSWAL PUMPS LIMITED	Meet No/Date:12/80-ALC2/2019 09.10.2019	**Status:**
	HQ File :01/80/050/00158/AM20/	RLA File :33/24/040/00017/AM20/	Lic.No/Date:3310030578 27.08.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from **RA, Panipat** & the firm. Therefore, the Committee decided to request from **RA, Panipat** and the firm to furnish the hard copy of application for examination of the case. Case is deferred.			

137	**Case No.:21/10/80-ALC2/2019**	Party Name: AUTO TECH INDUSTRIES (INDIA) PVT. LTD.	Meet No/Date:12/80-ALC2/2019 & 09.10.2019	**Status:**
	HQ File :01/80/050/00159/AM20/	RLA File :04/24/040/00091/AM20/	Lic.No/Date:0410166015 28.08.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the firm & **RA, Chennai** and in this regard a letter was sent to the firm & **RA, Chennai** on 23.09.2019. However, no information has been received so far. Hence, the Committee decided to wait for complete set of application for examination of the case. Case is deferred.			

138	**Case No.:22/10/80-ALC2/2019**	Party Name: ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:12/80-ALC2/2019 09.10.2019	**Status:**
	HQ File :01/80/050/00160/AM20/	RLA File :05/23/040/00208/AM20/	Lic.No/Date:0510411660 28.08.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from **RA, New Delhi** & the firm. Therefore, the Committee decided to request from **RA, New Delhi** and the firm to furnish the hard copy of application for examination of the case. Case is deferred.			

139	**Case No.:1/12/80-ALC2/2019**	Party Name: AYYAPPA CNC PVT LTD	Meet No/Date:12/80-ALC2/2019 & 09.10.2019	**Status:**
	HQ File :01/80/050/00173/AM20/	RLA File :07/24/040/00135/AM20/	Lic.No/Date:0710115448 18.09.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from **RA, Bangalore** & the firm. Therefore, the Committee decided to request from **RA, Bangalore** and the firm to furnish the hard copy of application for examination of the case. Case is deferred.			

140	**Case No.:2/12/80-ALC2/2019**	Party Name: HEURTEY PETROCHEM INDIA PRIVATE LIMITED	Meet No/Date:12/80-ALC2/2019 09.10.2019	**Status:**
	HQ File :01/80/050/00174/AM20/	RLA File :34/24/040/00185/AM20/	Lic.No/Date:3410045459 19.09.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from **RA, Vadodara** & the firm. Therefore, the Committee decided to request from **RA, Vadodara** and the firm to furnish the hard copy of application for examination of the case. Case is deferred.			

141	**Case No.:3/12/80-ALC2/2019**	Party Name: FINE PAC STRUCTURES PVT. LTD.	Meet No/Date:12/80-ALC2/2019 & 09.10.2019	**Status:**
	HQ File :01/80/050/00175/AM20/	RLA File :31/83/040/00088/AM20/	Lic.No/Date:3110067537 20.09.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from **RA, Pune** & the firm. Therefore, the Committee decided to request from **RA, Pune** and the firm to furnish the hard copy of application for examination of the case. Case is deferred.			

142	**Case No.:4/12/80-ALC2/2019**	Party Name: FREUDENBERG FILTRATION TECHNOLOGIES INDIA PVT. LTD.	Meet No/Date:12/80-ALC2/2019 09.10.2019	**Status:**
	HQ File :01/80/050/00176/AM20/	RLA File :31/83/040/00008/AM20/	Lic.No/Date:3110067543 24.09.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from **RA, Pune** & the firm. Therefore, the Committee decided to request from **RA, Pune** and the firm to furnish the hard copy of application for examination of the case. Case is deferred.			

143	**Case No.:5/12/80-ALC2/2019**	Party Name: GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:12/80-ALC2/2019 & 09.10.2019	**Status:**
	HQ File :01/80/050/00177/AM20/	RLA File :03/94/040/00480/AM20/	Lic.No/Date:0310831805 25.09.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from **RA, Mumbai** & the firm. Therefore, the Committee decided to request from **RA, Mumbai** and the firm to furnish the hard copy of application for examination of the case. Case is deferred.			

144	**Case No.:6/12/80-ALC2/2019**	Party Name: VICTORA AUTO PVT. LTD.	Meet No/Date:12/80-ALC2/2019 & 09.10.2019	**Status:**
	HQ File :01/80/050/00178/AM20/	RLA File :05/24/040/00338/AM20/	Lic.No/Date:0510411950 25.09.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from **RA, New Delhi** & the firm. Therefore, the Committee decided to request from **RA, New Delhi** and the firm to furnish the hard copy of application for examination of the case. Case is deferred.			

145	**Case No.:7/12/80-ALC2/2019**	Party Name: VICTORA AUTO PVT. LTD	Meet No/Date:12/80-ALC2/2019 & 09.10.2019	**Status:**
	HQ File :01/80/050/00179/AM20/	RLA File :05/24/040/00340/AM20/	Lic.No/Date:0510411951 25.09.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from **RA, New Delhi** & the firm. Therefore, the Committee decided to request from **RA, New Delhi** and the firm to furnish the hard copy of application for examination of the case. Case is deferred.			

146	**Case No.:8/12/80-ALC2/2019**	Party Name: AZAD ENGINEERING PVT. LTD.	Meet No/Date:12/80-ALC2/2019 & 09.10.2019	**Status:**
	HQ File :01/80/050/00180/AM20/	RLA File :09/24/040/00336/AM20/	Lic.No/Date:0910068046 27.09.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from **RA, Hyderabad** & the firm. Therefore, the Committee decided to request from **RA, Hyderabad** and the firm to furnish the hard copy of application for examination of the case. Case is deferred.			

147	**Case No.:9/12/80-ALC2/2019**	Party Name: BANGALORE BIOTECH LABS PVT LTD.,	Meet No/Date:12/80-ALC2/2019 & 09.10.2019	**Status:**
	HQ File :01/80/050/00181/AM20/	RLA File :07/24/040/00144/AM20/	Lic.No/Date:0710115485 27.09.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from **RA, Bangalore** & the firm. Therefore, the Committee decided to request from **RA, Bangalore** and the firm to furnish the hard copy of application for examination of the case. Case is deferred.			

148	**Case No.:10/12/80-ALC2/2019**	Party Name: AUTO TECH INDUSTRIES INDIA PVT LTD	Meet No/Date:12/80-ALC2/2019 & 09.10.2019	**Status:**
	HQ File :01/80/050/00182/AM20/	RLA File :04/24/040/00105/AM20/	Lic.No/Date:0410166124 01.10.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from **RA, Chennai** & the firm. Therefore, the Committee decided to request from **RA, Chennai** and the firm to furnish the hard copy of application for examination of the case. Case is deferred.			

149	**Case No.:11/12/80-ALC2/2019**	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:12/80-ALC2/2019 09.10.2019	**Status:**
	HQ File :01/80/050/00183/AM20/	RLA File :09/24/040/00345/AM20/	Lic.No/Date:0910068052 01.10.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from **RA, Hyderabad** & the firm. Therefore, the Committee decided to request from **RA, Hyderabad** and the firm to furnish the hard copy of application for examination of the case. Case is deferred.			

150	**Case No.:12/12/80-ALC2/2019**	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:12/80-ALC2/2019 09.10.2019	**Status:**
	HQ File :01/80/050/00184/AM20/	RLA File :09/24/040/00344/AM20/	Lic.No/Date:0910068053 01.10.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from **RA, Hyderabad** & the firm. Therefore, the Committee decided to request from **RA, Hyderabad** and the firm to furnish the hard copy of application for examination of the case. Case is deferred.			

151	**Case No.:13/12/80-ALC2/2019**	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:12/80-ALC2/2019 09.10.2019	**Status:**
	HQ File :01/80/050/00185/AM20/	RLA File :09/24/040/00346/AM20/	Lic.No/Date:0910068054 01.10.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from **RA, Hyderabad** & the firm. Therefore, the Committee decided to request from **RA, Hyderabad** and the firm to furnish the hard copy of application for examination of the case. Case is deferred.			

Manual Cases

Sl. No. 186

Case No. **24/6/80-ALC2/2016**	**M/s Autocomp Corporation Panse Private Limited**	**Status:**
M. No.: 12/80-ALC2/2019 dated 09.10.2019		
Lic. No.: 3110066115 dated 12.04.2016		
HQ. No.: 01/80/050/00183/AM17	**Subject:** Request for re-fixation of ad-hoc norms	Deferred
RLA No.: 31/83/040/00002/AM17		

Decision: The Committee considered the case as per the agenda noted that the case was approved in Meeting No. **9/80-ALC2/2018** dated 17.10.2018 on the recommendation of representative of **DHI** with 5% wastage or as applied for whichever is less. However, the firm vide letter dated 18.06.2019 requested for re-fixation of ad-hoc norms.

The Committee reconsidered the case and noted that the firm appeared for Personal Hearing. The Committee noted that the matter has already been referred to **DHI** on 07.10.2019. Hence, the Committee decided to wait for technical comments of **DHI**.

Case is deferred.

Sl. No. 187

Case No. **6/26/80-ALC2/2016**	**M/s Autocomp Corporation Panse Private Limited**	**Status:**
M. No.: 12/80-ALC2/2019 dated 09.10.2019		
Lic. No.: 3110066585 Date: 10.02.2017		
HQ. No.: 01/80/050/00630/AM17	**Subject:** Request for fixation of ad-hoc norms	Deferred
RLA No.: 31/83/040/00152/AM17		

Decision: The Committee considered the case as per the agenda noted that the case was rejected in Meeting No. 06/80 dated 11.07.2018 due to non submission of reply of deficiency letter dated 15.09.2017 followed by reminder dated 24.04.2018. However, the firm furnished the reply dated 11.02.2019 & 18.06.2019 with a request to fix the ad-hoc norms.

The Committee reconsidered the case and noted that the firm appeared for Personal Hearing. The Committee noted that the matter has already been referred to **DHI** on 07.10.2019. Hence, the Committee decided to wait for technical comments of **DHI**.

Case is deferred.

Sl. No. 188

Case No. **61/19/80-ALC2/2017**	**M/s ULTRA ENGINEERS**	**Status:**
M. No.: 12/80-ALC2/2019 dated 09.10.2019		
Lic. No.: 3110066956 Date: 05.01.2018		
HQ. No.: 01/80/050/00342/AM18	**Subject:** Request for re-fixation of ad-hoc norms	Deferred
RLA No.: 31/83/040/00135/AM18		

Decision: The Committee considered the case as per the agenda noted that the case was approved in Meeting No. 08/80 dated 14.09.2018 as per written comments of **DHI** vide U. O. No.: TSW(B)/4U/3/6956/2018 dated 14.09.2018. However, The firm vide letter dated 17.06.2019 requested for re-fixation of ad-hoc norms.

The Committee reconsidered the case and noted that the firm appeared for Personal Hearing. The Committee noted that the matter has already been referred to **DHI** on 07.10.2019. Hence, the Committee decided to wait for technical comments of **DHI**.

Case is deferred.

Sl. No. 189

Case No. **16/16/80-ALC2/2017**	**M/s Autocomp Corporation Panse Private Limited**	**Status:**
M. No.: 12/80-ALC2/2019 dated 09.10.2019		
Lic. No.: 3110066886 Date: 05.10.2017		
HQ. No.: 01/80/050/00279/AM18	**Subject:** Request for re-fixation of ad-hoc norms	Approved
RLA No.: 31/83/040/00083/AM18		

Decision: The Committee considered the case as per the agenda noted that the case was approved in Meeting No. 09/80 dated 17.10.2018 with 5% wastage on the recommendation of representative of **DHI**. However, the firm vide letter dated 18.06.2019 requested for re-fixation of ad-hoc norms.

The Committee reconsidered the case and noted that the firm appeared for Personal Hearing. The Committee noted that the matter has already been referred to **DHI** on 07.10.2019. Hence, the Committee decided to wait for technical comments of **DHI**.

Case is deferred.

Sl. No. 190

Case No. **16/5/80-ALC2/2018**	**M/s ULTRA ENGINEERS**	**Status:**
M. No.: 12/80-ALC2/2019 dated 09.10.2019		
Lic. No. /date: 3110067046 dated 11.05.2018		
HQ. No.: 01/80/050/00065/AM19	**Subject:** Request for re-fixation of ad-hoc norms	Deferred
RLA No.: 31/83/040/00017/AM19		

Decision: The Committee considered the case as per the agenda noted that the case was approved in Meeting No. 08/80 dated 14.09.2018 as per written comments of **DHI** vide U. O. No.: 3/40/2018 dated 31.08.2018 on repeat basis to AA No. 3110066956 dated 05.01.2018. However, the firm vide letter dated 17.06.2019 requested for re-fixation of ad-hoc norms.

The Committee reconsidered the case and noted that the firm appeared for Personal Hearing. The Committee noted that the matter has already been referred to **DHI** on 07.10.2019. Hence, the Committee decided to wait for technical comments of **DHI**.

Case is deferred.

Sl. No. 191

Case No. : **8/9/80-ALC2/2017**	**M/s. AUTOCOMP CORPORATION PANSE**	**Status:**
M. No.: 12/80-ALC2/2019 dated 09.10.2019		
Lic. No.: 3110066789 dt. 21.06.2017		
HQ. No.: 01/80/50/186/AM18/DES-I	**Subject:** Request for fixation of ad-hoc norms	Deferred
RLA No.: 31/83/040/00044/AM18		

Decision: The Committee considered the case as per the agenda noted that the case was rejected in Meeting No. 18/80 dated 02.01.2018 due to non submission of reply of deficiency letter dated 07.09.2017 followed by final reminder dated 15.12.2017.

The Committee reconsidered the case and noted that the firm appeared for Personal Hearing. The Committee noted that the matter has already been referred to **DHI** on 07.10.2019. Hence, the Committee decided to wait for technical comments of **DHI**.

Case is deferred.

Sl. No. 192

Case No. : **66/5/80-ALC2/2018**	**M/s. ULTRA ENGINEERS**	**Status:**
M. No.: 12/80-ALC2/2019 dated 09.10.2019		
Lic. No.: 3110067063 dt. 29.05.2018		
HQ. No.: 01/80/50/115/AM19/DES-I	**Subject:** Request for reviewing of ad-hoc norms	Deferred
RLA No.: 31/83/040/00028/AM19		

Decision: The Committee considered the case as per the agenda noted that the case was approved in Meeting No. 08/80 dated 14.09.2018 as per written comments of **DHI** vide U. O. No.: TSW(B)/4U/3/6956/2018 dated 27.07.2018. However, the firm vide letter dated 17.06.2019 requested for re-fixation of ad-hoc norms.

The Committee reconsidered the case and noted that the firm appeared for Personal Hearing. The Committee noted that the matter has already been referred to **DHI** on 07.10.2019. Hence, the Committee decided to wait for technical comments of **DHI**.

Case is deferred.

Sl. No. 193

Case No. : 18/8/80-ALC2/2018	**M/s. ULTRA ENGINEERS**	**Status:**
M. No.: 12/80-ALC2/2019 dated 09.10.2019		
Lic. No.: 3110067111 dt. 12.07.2018		
HQ. No.: 01/80/50/141/AM19/DES-I	**Subject:** Request for re-fixation of ad-hoc norms	Deferred
RLA No.: 31/83/040/00053/AM19		

Decision: The Committee considered the case as per the agenda noted that the case was approved in Meeting No. 14/80 dated 20.02.2019 on the recommendation of representative of **DHI**. However, the firm vide letter dated 17.06.2019 requested for re-fixation of ad-hoc norms.

The Committee reconsidered the case and noted that the firm appeared for Personal Hearing. The Committee noted that the matter has already been referred to **DHI** on 07.10.2019. Hence, the Committee decided to wait for technical comments of **DHI**.

Case is deferred.

Sl. No. 194

Case No. : **12/8/80-ALC2/2018**	**M/s. ULTRA ENGINEERS**	**Status:**
M. No.: 12/80-ALC2/2019 dated 09.10.2019		
Lic. No.: 3110067088 dated 25.06.2018		
HQ. No.: 01/80/50/135/AM19/DES-I	**Subject:** Request for re-fixation of ad-hoc norms	Deferred
RLA No.: 31/83/040/00043/AM19		

Decision: The Committee considered the case as per the agenda noted that the case was approved in Meeting No. 14/80 dated 20.02.2019 on the recommendation of representative of **DHI**. However, the firm vide letter dated 17.06.2019 requested for re-fixation of ad-hoc norms.

The Committee reconsidered the case and noted that the firm appeared for Personal Hearing. The Committee noted that the matter has already been referred to **DHI** on 07.10.2019. Hence, the Committee decided to wait for technical comments of **DHI**.

Case is deferred.

Sl. No. 195

Case No. : **9/15/80-ALC2/2017**	**GODREJ & BOYCE MFG. CO. LTD**	**Status:**
M. No.: 12/80-ALC2/2019 dated 09.10.2019		
Lic. No.: 0310815049 Dated 07.08.2017		
HQ. No.: 01/80/050/00263/AM18	**Subject:** Request for re-fixation of ad-hoc norms	**Deferred**
RLA No.: 03/94/040/00379/AM18		

Decision: The Committee considered the case as per the agenda noted that the case was approved in Meeting No. 03/80 dated 09.05.2018 on the recommendation of **DPIIT**. However, the firm vide letter dated 05.10.2018 requested for re-fixation of ad-hoc norms.

The Committee reconsidered the case and noted that a deficiency letter seeking certain information as raised by **DPIIT** was sent to the firm on 07.10.2019. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply.

Case is deferred.

Sl. No. 196

Case No. : **66/3/80-ALC2/2015**	**PYRO ELECTRIC INSTRUMENTS GOA PVT. LTD.**	**Status:**
M. No.: 12/80-ALC2/2019 dated 09.10.2019		
Lic. No.: 1710006020 Dated 08.01.2015		
HQ. No.: 01/80/050/00066/AM16	**Subject:** Request for re-fixation of ad-hoc norms	**Deferred**
RLA No.: 17/24/040/00178/AM15		

Decision: The Committee considered the case as per the agenda noted that the case was approved in Meeting No. 12/80 dated 15.09.2015 as per comments given by DIPP I. D. Note No.: 12/103/2015-TSW/58 dated 15.09.2015. However, the firm vide letter dated 08.05.2018 requested for re-fixation of ad-hoc norms.

The Committee reconsidered the case and noted that the firm's representation was referred to **DPIIT** on 09.09.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments.

Case is deferred.

Sl. No. 197

Case No. : **35/20/80-ALC2/2017**	**TINITA ENGINEERING PVT. LTD.**	**Status:**
M. No.: 12/80-ALC2/2019 dated 09.10.2019		
Lic. No.: 0310818442 Dated 11.01.2018		
HQ. No.: 01/80/050/00399/AM18	**Subject:** Request for fixation of ad-hoc norms	**Deferred**
RLA No.: 03/95/040/00851/AM18		

Decision: The Committee considered the case as per the agenda noted that the case was rejected in Meeting No. 05/80 dated 06.06.2019 due to non-submission of reply of deficiency letter dated 15.01.2019 followed by final reminder 02.05.2019. However, the firm furnished the reply vide email dated 25.07.2019 with a request to fix the ad-hoc norms.

The Committee reconsidered the case and noted that the firm's representation was referred to **MSME** on 09.09.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments.

Case is deferred.

Sl. No. 198

Case No. : **34/20/80-ALC2/2017**	**L&T-MHPS BOILERS PVT LTD**	**Status:**
M. No.: 12/80-ALC2/2019 dated 09.10.2019		
Lic. No.: 0310818379 Dated 10.01.2018		
HQ. No.: 01/80/050/00398/AM18	**Subject:** Request for re-fixation of ad-hoc norms	**Deferred**
RLA No.: 03/95/040/00677/AM18		

Decision: The Committee considered the case as per the agenda noted that the case was approved in Meeting No. 20/80 dated 21.03.2018 on the recommendation of DHI. However, the firm vide letter dated 18.01.2019 requested for re-fixation of ad-hoc norms.

The Committee reconsidered the case and noted that the firm had not provided the justification for enhancement of wastage with its representation. Therefore, the Committee decided to call the firm for **personal hearing** to explain the case before Norms Committee in the forthcoming NC meeting.

Case is deferred.

Sl. No. 199

Case No. : **1/16/80-ALC2/2010**	**BHARAT HEAVY ELECTRICALS LIMITED**	**Status:**
M. No.: 12/80-ALC2/2019 dated 09.10.2019		
Lic. No.: 0910042665 Dated 08.07.2010		
HQ. No.: 01/80/050/00242/AM11	**Subject:** Request for re-fixation of ad-hoc norms	Rejected
RLA No.: 09/24/040/00114/AM11		

Decision: The Committee noted that the case was already taken up in Meeting No. 13/13 dated 11.09.2012 after firm's representation and it was ratified as per DHI's comment.

The Committee again re-considered the case and as per the advice of technical members present in the meeting decided to reject the case, after finding **no merit**.

RA concerned may take consequential action accordingly.

Sl. No. 200

Case No. : **21/20/80-ALC2/2015**	**M/s SHAKTI PUMPS (INDIA) LTD**	**Status:**
M. No.: 12/80-ALC2/2019 dated 09.10.2019		
Lic. No.: 5610004687 Date: 18.09.2015		
HQ. No.: 01/80/050/00398/AM16	**Subject:** Request for re-fixation of ad-hoc norms	**Deferred**
RLA No.: 56/24/040/00027/AM16		

Decision: The Committee considered the case as per the agenda noted that the case was approved in M. No. **9/80-ALC2/2016 dated** 02.08.2016 as per the written comments of DIPP vide ID No.12/64/2016/TSW/38 dated 02.08.2016. However, the firm has requested for re-fixation of ad-hoc norms.

The Committee reconsidered the case and noted that the firm's representation was referred to **DPIIT** on 07.10.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments.

Case is deferred.

Sl. No. 201

Case No. : **6/13/80-ALC2/2017**	**M/s BOMBARDIER TRANSPORTATION INDIA PRIVATE LTD.**	**Status:**
M. No.: 12/80-ALC2/2019 dated 09.10.2019		
Lic. No.: 3410042477 Date: 30.08.2016		
HQ. No.: 01/80/050/00242/AM18	**Subject:** Request for re-fixation of ad-hoc norms	**Deferred**
RLA No.: 34/21/040/00306/AM17		

Decision: The Committee considered the case as per the agenda noted that the case was approved in Meeting No. **16/80-ALC2/2017 dated 14.11.2017** as per written comments of DHI I.D No. TSWB 3/80/2017 dated 29.11.2017. However, the firm has requested for re-fixation of ad-hoc norms.

The Committee reconsidered the case and decided to ask from the firm to furnish following information as per advice of representative of **DHI**:

1. To provide justification for the amendment requested.

Case is deferred.

Sl. No. 202

Case No. : **31/3/80-ALC2/2017**	**M/s THE ANUP ENGINEERING LIMITED**	**Status:**
M. No.: 12/80-ALC2/2019 dated 09.10.2019		
Lic. No.: 0810138347 Date: 21.07.2016		
HQ. No.: 01/80/050/00031/AM18	**Subject:** Request for re-fixation of ad-hoc norms	**Approved**
RLA No.: 08/24/040/00139/AM17		

Decision: The Committee considered the case as per the agenda noted that the case was approved in Meeting No. **9/80-ALC2/2018 dated 17.10.2018** as per the recommendation of DHI representative.

However, the firm has requested for re-fixation of ad-hoc norms in case of items at Sl. No. 7 & 8. The Committee reconsidered the case and decided to **ratify** the norms on the recommendation of the representative of **DHI** as under:

1. Import items at Sl. No. 7 & 8 may be allowed **as applied without value restrictions**.

Note: Decision for rest of the import items will remain unchanged as approved in Meeting No. 9/80-ALC2/2018 dated 17.10.2018.

RA concerned may take further necessary action as per the decision of NC.

Sl. No. 203

Case No. : **20/12/80-ALC2/2017**	**M/s L & T-MHPS TURBINE GENERATORS PRIVATE LIMITED**	**Status:**
M. No.: 12/80-ALC2/2019 dated 09.10.2019		
Lic. No.: 0310814524 Date: 10.07.2017		
HQ. No.: 01/80/050/00234/AM18	**Subject:** Request for re-fixation of ad-hoc norms	**Approved**
RLA No.: 03/95/040/00122/AM18		

Decision: The Committee considered the case as per the agenda noted that the case was approved in Meeting No. **9/80-ALC2/2018 dated 17.10.2018** as per the written comments furnished by DHI vide U. O. No.: 03/16/2018-TSWB dated 8.10.2018. However, the firm has requested to attach their letter as per the comments of DHI.

The Committee noted that erroneously the firm's letter was not attached in the Minutes of Meeting **6/80-ALC2/2018 dated 11.07.2018.** Therefore, the Committee decided to attach the firm's reply dated 08.05.2018, keeping the earlier ratified norms as it is. (Copy enclosed).

RA concerned may take further necessary action as per the decision of NC.

Sl. No. 204

Case No. : **64/11/80-ALC2/2018**	**M/s IND-SPHINX PRECISION LTD**	**Status:**
M. No.: 12/80-ALC2/2019 dated 09.10.2019		
Lic. No.: 2210015975 Date: 13.09.2018		
HQ. No.: 01/80/050/00255/AM19	**Subject:** Request for re-fixation of ad-hoc norms	**Deferred**
RLA No.: 22/24/040/00048/AM19		

Decision: The Committee considered the case as per the agenda noted that the case was approved in Meeting No. **13/80-ALC2/2018 dated 22.01.2019** on repeat basis as approved for AA No. 2210015101 dated 10.10.2014 on the recommendation of the representative of DHI. However, the firm has requested for re-fixation of ad-hoc norms.

The Committee reconsidered the case and noted that the firm's representation was referred to **DHI** on 07.10.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments.

Case is deferred.

Sl. No. 205

Case No. : **52/25/80-ALC2/2016**	**M/s EXCELLENT HI-CARE PRIVATE LIMITED**	**Status:**
M. No.: 12/80-ALC2/2019 dated 09.10.2019		
Lic. No.: 0410162359 Date: 07.10.2016		
HQ. No.: 01/80/050/00621/AM17	**Subject:** Request for re-fixation of ad-hoc norms	**Deferred**
RLA No.: 04/24/040/00105/AM17		

Decision: The Committee considered the case as per the agenda noted that the case was rejected in Meeting No. **14/80-ALC2/2017 dated 10.10.2017 due to non submission of reply of** deficiency letter as raised by DEIT vide letter No. 17 (20)/2017-IPHW dated 15.05.2017, 04.07.2017. However, the firm has requested for fixation of ad-hoc norms.

The Committee reconsidered the case and noted that the firm's representation has been referred to **MeitY** on 09.10.2019 for examination of the case. Therefore, the Committee decided to wait for the comments.

Case is deferred.

Sl. No. 206

Case No. : **16/16/80-ALC2/2016**	**M/s VEE KAY VIKRAM & CO LLP**	**Status:**
M. No.: 12/80-ALC2/2019 dated 09.10.2019		
Lic. No.: 0810136711 Date: 11.12.2015		
HQ. No.: 01/80/050/00391/AM17	**Subject:** Request for fixation of ad-hoc norms	**Deferred**
RLA No.: 08/24/040/00308/AM16		

Decision: The Committee considered the case as per the agenda noted that the case was rejected in Meeting No. **17/80-ALC2/2017dated 19.12.2017 on the ground that the unit of measurement of** export & import items are different i.e. export items are in number and import items are in Kg. However, the firm has requested for fixation of ad-hoc norms.

The Committee considered the case and noted that the firm's representation has been referred to **MSME** on 09.10.2019 for examination of the case. Therefore, the Committee decided to wait for the comments.

Case is deferred.

Sl. No. 207

Case No. : **30/3/80-ALC2/2014**	**M/s VIJAY TANKS & VESSELS LIMITED**	**Status:**
M. No.: 12/80-ALC2/2019 dated 09.10.2019		
Lic. No.: 3410039435 Date: 06.03.2014		
HQ. No.: 01/80/050/00041/AM15	**Subject:** Request for re-fixation of ad-hoc norms	**Deferred**
RLA No.: 34/24/040/00286/AM14		

Decision: The Committee considered the case as per the agenda noted that the case was approved in Meeting No. **21/80-ALC2/2014 dated 06.01.2015** as per written comments of DIPP vide Note No. 12/1/2015-TSW/22 dated 06.01.2015. However, the firm has requested for re-fixation of ad-hoc norms.

The Committee reconsidered the case and noted that the firm's representation has been referred to **DPIIT** on 09.10.2019 for examination of the case. Therefore, the Committee decided to wait for the comments.

Case is deferred.

Sl. No. 208

Case No. : **17/19/80-ALC2/2014**	**M/s IND-SPHINX PRECISION LTD.,**	**Status:**
M. No.: 12/80-ALC2/2019 dated 09.10.2019		
Lic. No.: 2210015101 Date: 10.10.2014		
HQ. No.: 01/80/050/00451/AM15	**Subject:** Request for re-fixation of ad-hoc norms	**Deferred**
RLA No.: 22/24/040/00056/AM15		

Decision: The Committee considered the case as per the agenda noted that the case was approved in Meeting No. **22/80-ALC2/2015 dated 02.02.2016** as per written comments of **MSME** vide ID Note No. 30 (199)/15-ME dated 30.12.2015.

However, the firm has requested for re-fixation of ad-hoc norms. The Committee reconsidered the case and noted that the case is in the process of referring to **MSME** as per its decision in Meeting No. 10/80 dated 11.09.2019. Therefore, the Committee decided to take up the case in next bi-monthly meeting.

Case is deferred.

Sl. No. 209

Case No. : **21/20/80-ALC2/2015**	**M/s SHAKTI PUMPS (INDIA) LTD.**	**Status:**
M. No.: 12/80-ALC2/2019 dated 09.10.2019		
Lic. No.: 2210015101 Date: 10.10.2014		
HQ. No.: 01/80/050/00398/AM16	**Subject:** Request for re-fixation of ad-hoc norms	**Deferred**
RLA No.: 56/24/040/00027/AM16		

Decision: The Committee considered the case as per the agenda noted that the case was ratified in Meeting No. **9/80-ALC2/2016 dated 02.08.2016** as per written comments of DIPP vide ID No.12/64/2016/TSW/38 dated 02.08.2016.

However, the firm has requested for re-fixation of ad-hoc norms. The Committee considered the case and noted that the firm's representation was referred to **DPIIT** on 07.10.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments.

Case is deferred.

Sl. No. 210

Case No. : **8/5/80-ALC2/2017**	**M/s OAM SAAI INTERNATIONAL INC.**	**Status:**
M. No.: 12/80-ALC2/2019 dated 09.10.2019		
Lic. No.: 0510402055 Date: 24.03.2017		
HQ. No.: 01/80/050/00069/AM18	**Subject:** Request for fixation of ad-hoc norms	**Deferred**
RLA No.: 05/24/040/00649/AM17		

Decision: The Committee considered the case as per the agenda noted that the case was rejected in Meeting No. **17/80-ALC2/2017 dated 19.12.2017** on the ground that the export and import item are same.

However, the firm has requested for fixation of ad-hoc norms. The Committee considered the case and noted that the firm's representation has been referred to **MSME** on 09.10.2019 for examination of the case. Therefore, the Committee decided to wait for the comments.

Case is deferred.

Sl. No. 211

Case No. : **25/33/80-ALC2/2010**	**M/s R.D.ENGINEERS (INDIA) PVT. LTD.**	**Status:**
M. No.: 12/80-ALC2/2019 dated 09.10.2019		
Lic. No.: 0310596998 Date: 14.10.2010		
HQ. No.: 01/80/050/00581/AM11	**Subject:** Request for re-fixation of ad-hoc norms	**Deferred**
RLA No.: 03/95/040/00557/AM11		

Decision: The Committee considered the case as per the agenda noted that the norms were ratified the norms by NC in its **2/80-ALC2/2011 dated** 19.04.2011as per written comments of DIPP received vide their U.O. Note No. dated 19.04.2011.

However, the firm has requested for re-fixation of ad-hoc norms. The Committee considered the case and noted that the firm's representation has been referred to **MSME** on 09.10.2019 for examination of the case. Therefore, the Committee decided to wait for the comments.

Case is deferred.

Sl. No. 212

Case No. : **7/2/80-ALC2/2014**	**M/s TRANSASIA BIO MEDICALS LTD.**	**Status:**
M. No.: 12/80-ALC2/2019 dated 09.10.2019		
Lic. No.: 0310771504 Date: 24.02.2014		
HQ. No.: 01/80/050/00007/AM15	**Subject:** Request for re-fixation of ad-hoc norms	**Deferred**
RLA No.: 03/95/040/00849/AM14		

Decision: The Committee considered the case as per the agenda noted that the case was approved in Meeting No. 20/80-ALC2/2015 **dated** 05.01.2016 as per the written comments of DEIT vide U. O. No.: W-27/17/2014-IPHW dated 08.12.2015.

However, the firm has requested for re-fixation of ad-hoc norms. The Committee considered the case and noted that the firm's representation has been referred to **MeitY** on 09.10.2019 for examination of the case. Therefore, the Committee decided to wait for the comments.

Case is deferred.

Sl. No. 213

Case No. : **19/23/80-ALC2/2015**	**M/s STERLITE TECHNOLOGIES LTD.**	**Status:**
M. No.: 12/80-ALC2/2019 dated 09.10.2019		
Lic. No.: 0310799243 Date: 06.10.2015		
HQ. No.: 01/80/050/00432/AM16	**Subject:** Request for fixation of ad-hoc norms	**Deferred**
RLA No.: 03/95/040/00427/AM16		

Decision: The Committee considered the case as per the agenda noted that the case was rejected in Meeting No. 15/80-ALC2/2016 **dated 25.10.2016** due to non submission reply of deficiency letter dated 21.06.2016 (raised by DEIT).

However, the firm has requested for re-fixation of ad-hoc norms. The Committee considered the case and noted that the firm's representation was referred to **MeitY** on 07.10.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments.

Case is deferred.

Sl. No. 214

Case No. 56/19/80-ALC2/2017 **Case No. 18/3/80-ALC2/2018** **Case No. 50/11/80-ALC2/2018**	**M/s AUTO COMP INDIA PVT. LTD.**	**Status:**
M. No.: 12/80-ALC2/2019 dated 09.10.2019		
Lic. No. /date: 3110066941 dated 20.12.2017 Lic. No. /date: 3110067004 dated 15.03.2018 Lic. No. /date: 3110067175 dated 12.09.2018		
HQ. No. 01/80/050/00337/AM18 HQ. No. 01/80/050/00018/AM19 HQ. No .01/80/050/00241/AM19	**Subject:** Request for re-fixation of ad-hoc norms in respect of 3 AA issued to **M/s AUTO COMP INDIA PVT. LTD.,** under Para 4.7 of HBP (Vol.-I) – reg.	**Deferred**
RLA No. 31/83/040/00109/AM18 RLA No. 31/83/040/00166/AM18 RLA No.31/83/040/00090/AM19		

Decision:

i.) **<u>In respect of Lic. No. /date: 3110066941 Date: 20.12.2017 Rejected</u>**
The Committee considered the case as per the agenda noted that the norms were rejected the norms by NC in its **4/80-ALC2/2018 dated 23.05.2018, 3/80-ALC2/2018 dated 09.05.2018 and** as import item description is not clear Advance authorizations allowed only for specific import item.

ii.) **<u>In respect of Lic. No. /date: 3110067004 dated 15.03.2018</u>** **<u>Approved</u>**
Committee considered the case as per agenda in its meeting No. **3/80-ALC2/2018 dated 09.05.2018** and deliberated on the matter in the presence of technical representatives of DHI, DIPP and MSME. It is decided to ratify the norms

iii.) **<u>In respect of Lic. No. /date: 3110067175 dated 12.09.2018 Approved</u>**
Committee considered the case as per agenda in its meeting No. **3/80-ALC2/2018 dated 09.05.2018** and ratified the norms as per the written comments of DHI vide their U. No. No. DES-I/AIPL/HIC-1-2018-HEI dated 20.12.2018

However, the firm has requested for re-fixation of ad-hoc norms in respect of above mentioned 3 advance authorizations. The Committee considered the case and noted that firm's representation has been forwarded to **DHI** for examination /comments of the case on 09.10.2019. Therefore, the Committee decided to wait for the technical comments.

Case is deferred.

Sl. No. 215

Case No. : **44/19/80-ALC2/2017**	**M/s LARSEN & TOUBRO LIMITED.**	**Status:**
M. No.: 12/80-ALC2/2019 dated 09.10.2019		
Lic. No.: 0310816114 Date: 04.10.2017		
HQ. No.: 01/80/050/00325/AM18	**Subject:** Request for re-fixation of ad-hoc norms	**Deferred**
RLA No.: 03/95/040/00365/AM18		
Decision: The committee considered the case as per agenda and noted that the case was approved in Meeting No. **4/80-ALC2/2018 dated 23.05.2018** on the recommendation of the technical representatives of DHI, DIPP and MSME. However, the firm has requested for re-fixation of ad-hoc norms. The Committee considered the case and noted that the firm's representation was referred to **DHI** on 07.10.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.		

Sl. No. 216

Case No. **13/5/80-ALC2/2017** Case No. **29/19/80-ALC2/2016** Case No. **8/14/80-ALC2/2018**	**M/s SENIOR INDIA PRIVATE LIMITED**	**Status:**
M. No.: 12/80-ALC2/2019 dated 09.10.2019		
Adv. Lic. No. 0510402202 dated 12.04.2017 Adv. Lic. No. 0510399661 dated 08.09.2016 Adv. Lic. No. 0510409022 dated 20.12.2018		
HQ. No. 01/80/050/00325/AM18 HQ. No. 01/80/050/00424/AM17 HQ. No. 01/80/050/00324/AM19	**Subject:** Request for re-fixation of ad-hoc norms in respect of 3 AA issued to **M/s SENIOR INDIA PRIVATE LIMITED,** under Para 4.7 of HBP (Vol.-I) – reg.	**Deferred**
RLA No. 03/95/040/00365/AM18 RLA No. 05/24/040/00288/AM17 RLA No. 05/24/040/00435/AM19		
Decision: The Committee considered the case as per the agenda noted that the above three cases were approved by NC in Meeting No. 8/80 dated 18.07.2017, Meeting No. 22/80 dated 31.01.2017 and Meeting No. 06/80 dated 03.07.2019 as per the written comments of DIPP letter no. 12/54/2017-TSW/105 dated 18.7.2017, written comments of DIPP vide UO No. 12/6/2017-TSW/56 dated 31.01.2017 and written comments of DPIIT vide U.O. No.: P-47011/416/2018-TSW dated 03.07.2019 respectively. However, the firm has requested for re-fixation of ad-hoc norms. The Committee considered the case and noted that the firm's representations have been referred to **DPIIT** on 09.10.2019 for examination of the cases. Therefore, the Committee decided to wait for the comments. Case is deferred.		

Sl. No. 217

Case No. : **24/17/80-ALC2/2014**	**M/s GEA BGR ENERGY SYSTEM INDIA LIMITED.**	**Status:**
M. No.: 12/80-ALC2/2019 dated 09.10.2019		
Lic. No.: 0410159425 Date: 16.09.2014		
HQ. No.: 01/80/050/00396/AM15	**Subject:** Request for fixation of ad-hoc norms	**Deferred**
RLA No.: 04/24/040/00154/AM15		

Decision: The Committee considered the case as per the agenda and noted that the case was rejected in Meeting No. **5/80-ALC2/2016 dated 08.06.2015** due to non submission reply of deficiency letter dated 14.11.2014 (raised by DHI).

However, the firm has requested for fixation of ad-hoc norms. The Committee reconsidered the case and noted that the case is in the process of referring to **DHI** as per its decision in Meeting No. 10/80 dated 11.09.2019. Therefore, the Committee decided to take up the case in next bi-monthly meeting.

Case is deferred.

Sl. No. 218

Case No. : **12/7/80-ALC2/2016**	**M/s HONDA TRADING CORPORATION INDIA PVT. LTD.**	**Status:**
M. No.: 12/80-ALC2/2019 dated 09.10.2019		
Lic. No.: 0510398531 Date: 17.05.2016		
HQ. No.: 01/80/050/00233/AM17	**Subject:** Request for fixation of ad-hoc norms	**Deferred**
RLA No.: 05/23/040/00053/AM17		

Decision: The Committee considered the case as per the agenda noted that the case was rejected in Meeting No. 11/80 dated 19.08.2017 due to non submission reply of deficiency letter dated 26.04.2017 (raised by **DHI**).

However, the firm has requested for fixation of ad-hoc norms. The Committee considered the case and noted that the firm's representation was wrongly referred to **MeitY** on 07.10.2019 for examination of the case. Therefore, the Committee decided to forward the firm's representation to **DHI** for examination of the case.

Case is deferred.

Sl. No. 219

Case No. : **4/20/80-ALC2/2017**	**M/s ISGEC HEAVY ENGINEERING LIMITED**	**Status:**
M. No.: 12/80-ALC2/2019 dated 09.10.2019		
Lic. No.: 0510405282 Date: 10.01.2018		
HQ. No.: 01/80/050/00368/AM18	**Subject:** Request for re-fixation of ad-hoc norms	**Deferred**
RLA No.: 05/23/040/00375/AM18		

Decision: The Committee considered the case as per the agenda and noted that the case was approved in Meeting No. 11/80 dated 06.12.2018 as per written comments of DIPP vide U. O. No. P-47011/354/2018-TSW dated 15.11.2018.

However, the firm has requested for re-fixation of ad-hoc norms. The Committee considered the case and noted that the firm's representation was referred to **DPIIT** on 07.10.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments.

Case is deferred.

Sl. No. 220

Case No. : **37/19/80 ALC2/2017**	**M/s GODREJ & BOYCE MFG. CO. LTD.**	**Status:**
M. No.: 12/80-ALC2/2019 dated 09.10.2019		
Lic. No.: 0310815644 dated 08.09.2017		
HQ. No.: 01/80/050/00318/AM18	**Subject:** Request for re-fixation of ad-hoc norms	**Deferred**
RLA No.:03/94/040/00432/AM18		

Decision: The Committee considered the case as per the agenda and noted that the case was approved in Meeting No. **4/80-ALC2/2018 dated 23.05.2018** on the recommendation of technical representatives of DHI, DIPP and MSME.

However, the firm has requested for re-fixation of ad-hoc norms. The Committee considered the case and noted that the firm's representation was referred to **DHI** on 07.10.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments.

Case is deferred.

Sl. No. 221

Case No. : **17/31/80-ALC2/2010**	**M/s BHARAT HEAVY ELECTRICALS LIMITED**	**Status:**
M. No.: 12/80-ALC2/2019 dated 09.10.2019		
Lic. No.: 0910043002 Date: 06.08.2010		
HQ. No.: 01/80/050/00495/AM11	**Subject:** Request for fixation of ad-hoc norms	**Deferred**
RLA No.: 09/24/040/00169/AM11		

Decision: The Committee considered the case as per the agenda and noted that the case was rejected in Meeting No. 40/80 dated 22.03.2011 due to non submission reply of deficiency letter as raised by DHI.

However, the firm has requested for fixation of ad-hoc norms. The Committee reconsidered the case and noted that the case is in the process of referring to **DHI** as per its decision in Meeting No. 10/80 dated 11.09.2019. Therefore, the Committee decided to take up the case in next bi-monthly meeting.

Case is deferred.

Sl. No. 222

Case No. : **17/33/80-ALC2/2010**	**M/s BHARAT HEAVY ELECTRICALS LIMITED**	**Status:**
M. No.: 12/80-ALC2/2019 dated 09.10.2019		
Lic. No.: 0910043468 dated 09.09.2010		
HQ. No.: 01/80/050/00573/AM11	**Subject:** Request for fixation of ad-hoc norms	**Deferred**
RLA No.: 09/24/040/00223/AM11		

Decision: The Committee considered the case as per the agenda and noted that the case was rejected in Meeting No. 2/80 dated 19.04.2011 due to non submission reply of deficiency letter as raised by DHI.

However, the firm has requested for fixation of ad-hoc norms. The Committee reconsidered the case and noted that the case is in the process of referring to **DHI** as per its decision in Meeting No. 10/80 dated 11.09.2019. Therefore, the Committee decided to take up the case in next bi-monthly meeting.

Case is deferred.

Sl. No. 223

Case No. : **23/9/80ALC2/2012**	**M/s BHARAT HEAVY ELECTRICALS LIMITED**	**Status:**
M. No.: 12/80-ALC2/2019 dated 09.10.2019		
Lic. No.: 0910053032 dated 13.06.2012		
HQ. No.: 01/80/050/00203/AM13	**Subject:** Request for fixation of ad-hoc norms	**Deferred**
RLA No.: 09/24/040/00136/AM13		

Decision: The Committee considered the case as per the agenda and noted that the case was withdrawn from the meeting owing to non receipt of comments from EPCG Division in Meeting No. 23/80 dated 16.02.2016.

However, the firm has requested for fixation of ad-hoc norms. The Committee reconsidered the case and noted that the case is in the process of referring to **DHI** as per its decision in Meeting No. 10/80 dated 11.09.2019. Therefore, the Committee decided to take up the case in next bi-monthly meeting.

Case is deferred.

Sl. No. 224

Case No. : **30/33/80-ALC2/2009**	**M/s BHARAT HEAVY ELECTRICALS LIMITED**	**Status:**
M. No.: 12/80-ALC2/2019 dated 09.10.2019		
Lic. No.: 0910039076 dated 27.08.2009		
HQ. No.: 01/80/050/00496/AM10	**Subject:** Request for fixation of ad-hoc norms	**Deferred**
RLA No.:09/24/040/00184/AM10		

Decision: The Committee considered the case as per the agenda and noted that the case was rejected in Meeting No. 48/80 dated 02.03.2010 due to non submission reply of the deficiency later as raised by DHI.

However, the firm has requested for fixation of ad-hoc norms. The Committee considered the case and noted that the firm's representation was referred to **DHI** on 07.10.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments.

Case is deferred.

Sl. No. 225

Case No. : **23/17/80-ALC2/2014**	**M/s GEA BGR ENERGY SYSTEM INDIA LIMITED**	**Status:**
M. No.: 12/80-ALC2/2019 dated 09.10.2019		
Lic. No.: 0410159424 dated 16.09.2014		
HQ. No.: 01/80/050/00395/AM15	**Subject:** Request for fixation of ad-hoc norms	**Deferred**
RLA No.: 04/24/040/00155/AM15		

Decision: The Committee considered the case as per the agenda and noted that the case was rejected in Meeting No. 05/80 dated 08.06.2015 due to non submission reply of deficiency letter dated 14.11.2014 (raised by DHI).

However, the firm has requested for fixation of ad-hoc norms. The Committee considered the case and decided to forward the firm's representation to **DHI** for examination of the case.

Case is deferred.

Sl. No. 226

Case No. **: 1/33/85-ALC3/2008**	**M/s BOVING FOURESS LIMITED**	**Status:**
M. No.: 12/80-ALC2/2019 dated 09.10.2019		
Lic. No.: 0710061697 dated 15.12.2008		
HQ. No.: 01/85/050/00218/AM09	**Subject:** Request for fixation of ad-hoc norms	**Deferred**
RLA No.: 07/24/040/00524/AM09		

Decision: The Committee considered the case as per the agenda and noted that the case was rejected in Meeting No. 2/80 dated 13.04.2010 due to non submission reply of deficiency letter as raised by DHI.

However, the firm has requested for fixation of ad-hoc norms. The Committee considered the case and noted that the firm's representation has been wrongly referred to **MeitY** on 09.10.2019 for examination of the case. Therefore, the Committee decided to forward the firm's representation to **DHI** for examination of the case.

Case is deferred.

Sl. No. 227

Case No. **2/17/80-ALC2/2017**	**M/s VEM TECHNOLOGIES PVT. LTD.**	**Status:**
M. No.: 12/80-ALC2/2019 dated 09.10.2019		
Lic. No.: 0910065045 Date: 15.05.2017		
HQ. No.: 01/80/050/00281/AM18	**Subject:** Request for fixation of ad-hoc norms	**Deferred**
RLA No.: 09/24/040/00055/AM18		

Decision: The Committee considered the case as per the agenda and noted that the case was rejected in Meeting No. 05/80 dated 06.06.2019 due to non submission reply of deficiency letter dated 14.01.2019 as raised by DPIIT.

However, the firm has requested for re-fixation of ad-hoc norms. The Committee considered the case and noted that the firm's representation has been referred to **DPIIT** on 09.10.2019 for examination of the case. Therefore, the Committee decided to wait for the comments.

Case is deferred.

Sl. No. 228

Case No. **8/12/80-ALC2/2014**	**M/s ANGIPLAST PRIVATE LIMITED**	**Status:**
M. No.: 12/80-ALC2/2019 dated 09.10.2019		
Lic. No. /date: 0810132579 dated 03.07.2014		
HQ. No.: 01/80/050/00257/AM15	**Subject:** Request for fixation of ad-hoc norms	**Approved**
RLA No.: 08/24/040/00141/AM15		

Decision: The Committee considered the case as per the agenda and noted that the case was rejected in Meeting No. 27/80 dated 31.03.2015 due to non submission reply of deficiency letter as raised by C & PC.

However, the firm has requested for fixation of ad-hoc norms. The Committee considered the case and the matter was deliberated in the meeting. The Committee decided to ratify the norms on repeat basis **of AA 0810142335** dated 09.04.2018**,** approved in meeting no. 05/80 dated 28.06.2018**,** as under:

ITCHS Code	Export Item	ITCHS Code	Import Item	Recommended Norms
90189099	DELUXE URINE BAGS CONTAINING 37225 KGS PVC FILM SHEET AND 10500 KGS POLYPROPYLENE	39204300	PVC FILM SHEET	As applied
		39021000	POLYPROPYLENE	As applied

RA concerned may take further necessary action as per the decision of NC.

Sl. No. 229

Case No. **47/14/80-ALC2/2014**	**M/s ALSTOM TRANSPORT INDIA LIMITED**	**Status:**
M. No.: 12/80-ALC2/2019 dated 09.10.2019		
Lic. No. /date: 0710105249 dated 20.06.2014		
HQ. No.: 01/80/050/00368/AM15	**Subject:** Request for fixation of ad-hoc norms.	**Deferred**
RLA No.: 07/24/040/00092/AM15		

Decision: In continuation to Meeting No. 10/80 dated 11.09.2019, the Committee considered the case as per the agenda and noted that the case was rejected in Meeting No. 11/80 dated 01.09.2015 due to non-submission reply of deficiency letter as raised by DHI.

Thereafter, the firm represented against the rejection and requested for a review. The case was again considered and deferred in Meeting no. 11/19 dated 06.12.2018 with following decision:

"The Committee noted that a personal hearing was already given to the firm on 06.12.2018. In the personal hearing the firm informed the committee that it has taken various AA's for supply of 33 rail/tramway coaches. Further, firm stated that it ***has taken an additional license for supplementary material*** *required for these very 33 rail/tramway coaches. However, it has an additional export obligation of another 33 rail/tramway coaches in this license. The Committee observed that the given submission is not tenable. The committee decided to seek a detailed report from the concerned RA regarding of all such licenses issued to the firm, admissibility and current status."*

In response to Norm Committee's e-mail dated 23.04.2019, Addl. DGFT Bangalore informed that firm has obtained several license (Copy enclosed) which are pending for the wants of norms and also informed about a letter from ECA-II, DGFT, New Delhi seeking information regarding alleged corrupt practices followed by M/s Alstom Transport India.

In this matter, the committee noted that the firm had approach the Policy Relaxation Committee (PRC) and the matter was taken up vide Meeting No. 17/AM20 held on 27.08.2019. The PRC noted the submissions by the firm as under:

"They have stated that initially, 7 Advance Authorizations were applied for duty free import of inputs required for the manufacture and supply of 33 Metro Train sets to Chennai Metro Rail Limited being a deemed export project. ATIL sought amendment in all 7 Advance Authorizations to include residual items that were required to manufacture the 33 Train sets but the request was rejected citing technical reasons by RA. Thereupon, ATIL was compelled to apply for additional Advance Authorization No.0710105249 dated 20.06.2014 for importing residual inputs that were missed out and not covered under earlier 7 Advance Authorizations. Acquisition of Alstom India limited who was the manufacturer of key sub-assemblies also lead to inclusion of components required for manufacture of sub-assemblies in the captioned Advance Authorization. However, while applying for the said Advance Authorization (8th AA), export obligation of 33 Metro Train sets was declared inadvertently, as the system did not allow the applicant to apply for a new license unless the export obligation was declared. In fact, there is no separate EO under the Advance Authorization No.0710105249 dated 20.06.2014 as all imported inputs were used for manufacture of 33 train sets declared under previous 7 Advance licenses. The Advance Authorization No.0710105249 dated 20.06.2014 under which parts required for manufacture of 33 Metro Trains have been imported has been issued after 22 months from the date of earliest Advance Authorization in the clubbing set. Hence, request is to treat the supplies of 33 Train sets to the Metro Project supplied against Advance Authorizations as one and to discharge the EO. "

The policy relaxation committee vide PRC Meeting No. 17/AM20 dated 27.08.2019 gave the following decision in the matter:

"Decision: *The Committee heard the submission made by the firm and discussed the matter at length and decided to relax the conditions as laid down in Para 4.38 (vi), (vii) and (xii) of HBP 2015-20 as amended vide Public Notice No.70/2015-20 dated 30.01.2019 for clubbing of eight Advance Authorizations No.(i)0710090351 dated 21.08.2012, (ii)0710090531 dated 31.08.2012, (iii)0710095554 dated 23.05.2013, (iv)0710096369 dated 02.07.2013, (v)0710096370 dated 02.07.2013, (vi)0710099232 dated 28.10.2013 and (vii)0710101246 dated 10.01.2014 and (viii) 0710105249 dated 20.06.2014. It is subject to verification that amendments request of the*

firm made in the AAs was rejected by the RA, as claimed by the firm and all inputs imported in the 8 AAs are fully accounted for in the supplies. The other terms and conditions for clubbing shall remain same as per policy/HBP provisions. The firm shall approach RA within 30 days from the date of uploading of the minutes of meeting."

This Committee observed that the PRC has clubbed all the eight authorizations for imports and export purposes. Export obligation of AA No. 0710105249 dt. 20.06.2014 would remain as it is even after clubbing. Therefore, the Committee was decided in Meeting No. 10/80 dated 11.09.2019 to ask from the firm to furnish following information

1. To provide detailed statement to account for the inputs in the export products against this license.
2. Relevant technical drawings and wastage details may be provided in relevant formats for examination by the technical authorities for the purpose of fixation of norms.

The Committee noted that a deficiency letter was sent to the firm on 07.10.2019. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply.

Case is deferred.

Sl. No. 230

Case No. **57/17/80-ALC2/2015**	**M/s BIRLA FURUKAWA FIBRE OPTICS PRIVATE LIMITED**	**Status:**
M. No.: 12/80-ALC2/2019 dated 09.10.2019		
Lic. No.: 1710006165 Date: 27.08.2015		
HQ. No.: 01/80/050/00361/AM16	**Subject:** Request for fixation of ad-hoc norms	**Deferred**
RLA No.: 17/24/040/00043/AM16		

Decision: The Committee considered the case as per the agenda and noted that the case was rejected in Meeting No. 23/80 dated 16.02.2016 due to non submission reply of deficiency letter dated 02.02.2015 as raised by DEIT.

However, the firm has requested for fixation of ad-hoc norms. The Committee considered the case and noted that the firm's representation has been referred to **MeitY** on 09.10.2019 for examination of the case. Therefore, the Committee decided to wait for the comments.

Case is deferred.

Sl. No. 231

Case No. **9/27/80-ALC2/2014**	**M/s KINECO KAMAN COMPOSITES - INDIA PVT. LTD.**	**Status:**
M. No.: 12/80-ALC2/2019 dated 09.10.2019		
Lic. No.: 1710006043 Date: 30.01.2015		
HQ. No.: 01/80/050/00634/AM15/	**Subject:** Request for fixation of ad-hoc norms	**Deferred**
RLA No.: 17/24/040/00180/AM15/		

Decision: The Committee considered the case as per the agenda and noted that the case was approved in Meeting No. 4/**80-ALC2/2015 dated** 23.05.2017 as per the written comments of DIPP vide U. O. No.12 (39)/2017-TSW/4 dated 23.05.2017.

However, the firm has requested for re-fixation of ad-hoc norms. The Committee considered the case and decided to forward the firm's representation to **MeitY** as per comments of DPIIT vide U. O. No. P-47011/193/2019-TSW dated 02.09.2019.

Case is deferred.

Sl. No. 232

Case No. **2/23/80-ALC2/2015**	**M/s KINECO KAMAN COMPOSITES - INDIA PVT. LTD.**	**Status:**
M. No.: 12/80-ALC2/2019 dated 09.10.2019		
Lic. No.: 1710006173 Date: 08.09.2015		
HQ. No.: 01/80/050/00415/AM16/	**Subject:** Request for fixation of ad-hoc norms	**Deferred**
RLA No.: 17/24/040/00044/AM16/		

Decision: The Committee considered the case as per the agenda and noted that the case was approved in Meeting No. 7/80-ALC2/2015 **dated** 04.07.2017 as per the written comments of DIPP vide U.O. No. 7/52/2017-TSW/13 dated 04.7.2017.

However, the firm has requested for re-fixation of ad-hoc norms. The Committee considered the case and decided to forward the firm's representation to **MeitY** as per comments of DPIIT vide U. O. No. P-47011/193/2019-TSW dated 02.09.2019.

Case is deferred.

Sl. No. 233

Case No. **1/25/80-ALC2/2015**	**M/s UNITED DRILLING TOOLS LTD**	**Status:**
M. No.: 12/80-ALC2/2019 dated 09.10.2019		
Lic. No.: 0510397442 Date: 29.01.2016		
HQ. No.: 01/80/050/00441/AM16/	**Subject:** Request for fixation of ad-hoc norms	**Deferred**
RLA No.: 05/24/040/00493/AM16/		

Decision: The Committee considered the case as per the agenda and noted that the case was rejected in Meeting No. 05/80 dated 07.06.2016 due to non submission reply of deficiency letter dated 29.03.2016 as raised by DHI.

However, the firm has requested for fixation of ad-hoc norms. The Committee reconsidered the case and noted that the case is in the process of referring to **DHI** as per its decision in Meeting No. 10/80 dated 11.09.2019. Therefore, the Committee decided to take up the case in next bi-monthly meeting.

Case is deferred.

Sl. No. 234

Case No. **19/23/80-ALC2/2016**	**M/s AZAD ENGINEERING PRIVATE LIMITED**	**Status:**
M. No.: 12/80-ALC2/2019 dated 09.10.2019		
Lic. No.: 0910064137 Date: 14.09.2016		
HQ. No.: 01/80/050/00522/AM17/	**Subject:** Request for fixation of ad-hoc norms	**Deferred**
RLA No.: 09/24/040/00295/AM17/		

Decision: The Committee considered the case as per the agenda and noted that the case was approved in Meeting No. 02/80-ALC2/2017 dated 25.04.2017 on repeat basis as approved for AA No. 0910064137 dated 14.09.2016 on the recommendation of the representative of DHI.

However, the firm has requested for re-fixation of ad-hoc norms. The Committee considered the case and noted that the firm's representation has been referred to **DHI** on 09.10.2019 for examination of the case. Therefore, the Committee decided to wait for the comments.

Case is deferred.

Sl. No. 235

Case No. **1/19/80-ALC2/2017**	**M/s DAGGER MASTER TOOL INDUSTRIES LIMITED**	**Status:**
M. No.: 12/80-ALC2/2019 dated 09.10.2019		
Lic No.: 0310817719 Date: 12.12.2017		
HQ File No.: 01/80/050/00282/AM18/	**Subject:** Request for fixation of ad-hoc norms	**Deferred**
RLA File No.: 03/94/040/00728/AM18		

Decision: The Committee considered the case as per the agenda and noted that the case was approved in Meeting No. **4/80-ALC2/2018 dated 23.05.2018 on the recommendation of representatives of DHI, DIPP & MSME.**

However, the firm has requested for re-fixation of ad-hoc norms. The Committee reconsidered the case and noted that the case is in the process of referring to **DPIIT** as per its decision in Meeting No. 10/80 dated 11.09.2019. Therefore, the Committee decided to take up the case in next bi-monthly meeting.

Case is deferred.

Sl. No. 236

Case No. **29/48/80-ALC2/2007**	**M/s JANDIA ENGINEERING PRIVATE LIMITED**	**Status:**
M. No.: 12/80-ALC2/2019 dated 09.10.2019		
Lic No.: 3210035131 Date: 02.04.2007		
HQ File No: 01/80/050/00675/AM08/	**Subject:** Request for fixation of ad-hoc norms	**Deferred**
RLA File No: 32/21/040/00328/AM07/		

Decision: The Committee considered the case as per the agenda and noted the decision of Meeting 10/80-ALC2/2009 dated 09.06.2009:

"The Committee noted that RA neither reported the status of the case nor forwarded the four sets of application in response to this office letter and subsequent reminder. Since, the subject authorization is quite old; the Committee presumed that ratification of norms of the subject authorization is not required to RA so that the case may be closed on the part of NC."

However, the firm has requested for fixation of ad-hoc norms. The Committee re-considered the case and noted that the query letter as raised in Meeting No. 10/80 dated 11.09.2019 was sent to **RA, Coimbatore** on 07.10.2019. However, no information has been received yet. Hence, the Committee decided to wait for the requisite information.

Case is deferred.

Sl. No. 237

Case No. **37/19/80-ALC2/2014**	**M/s KAMAR INFRASTRUCTURE PVT LTD.**	**Status:**
M. No.: 12/80-ALC2/2019 dated 09.10.2019		
Licence No.: 0310788243 Date: 21.08.2014		
HQ File No: 01/80/050/00471/AM15/	**Subject:** Request for fixation of ad-hoc norms	**Deferred**
RLA File No: 03/94/040/00449/AM15/		

Decision: The Committee considered the case as per the agenda and noted that the case was rejected in Meeting No. 06/80 dated 20.06.2017 due to non submission reply of deficiency letter.

However, the firm has requested for fixation of ad-hoc norms. The Committee considered the case and noted that firm's representation was forwarded to **DHI** for examination of the case on 29.07.2019 followed by reminder on 07.10.2019. However, no comments have been received yet. Hence, the Committee decided to wait for the comments.

Case is deferred.

Sl. No. 238

Case No. **41/5/80-ALC2/2018**	**M/s GODREJ & BOYCE MFG. CO. LTD.**	**Status:**
M. No.: 12/80-ALC2/2019 dated 09.10.2019		
License No.: 0310820813 Date: 07.05.2018		
HQ File No: 01/80/050/00090/AM19	**Subject:** Request for fixation of ad-hoc norms	**Deferred**
RLA File No: 03/94/040/00075/AM19/		

Decision: The Committee considered the case as per the agenda and noted that the case was approved in Meeting No. 01/80 dated 03.04.2019 on the recommendation of the Consultant (Tech-3).

However, the firm has requested for correction in the typographical error in the already fixed ad-hoc norms. The Committee considered the case and decided to ratify the norms on the recommendation of the **Consultant (Tech-3)** as under:

Export Item: Heat Exchanger - weight of 104600 KG to be added.

Import may be allowed as under:

1. Quantity of import item at Sl. No. 1 may be allowed as applied.
2. Quantity of import item at Sl. No. 2 may be allowed as 10105 Kg.
3. Quantity of import item at Sl. No. 3 may be allowed as applied.
4. Quantity of import item at Sl. No. 4 may be allowed after adding "33 Nos" along with weight.
5. Quantity of import item at Sl. No. 5 may be allowed after adding "4 Nos" along with weight.
6. Quantity of import item at Sl. No. 6 may be allowed as 21030 Kg.
7. Quantity of import item at Sl. No. 7 may be allowed as 26700 Kg.
8. Quantity of import item at Sl. No. 8 to 12 may be allowed upto 6% of FOB value in total.

RA concerned may take further necessary action as per the decision of NC.

Sl. No. 239

Case No. **53/23/80-ALC2/2016**	**M/s RADIANT HEAT EXCHANGER PVT.LTD**	**Status:**
M. No.: 12/80-ALC2/2019 dated 09.10.2019		
Lic. No.: 3110066440 Date: 09.12.2016		
HQ. No.: 01/80/050/00556/AM17	**Subject:** Request for re-fixation of ad-hoc norms	Deferred
RLA No.: 31/83/040/00112/AM17		

Decision: The Committee considered the case as per the agenda and noted that the case was approved in M. No. 03/80 dated 09.05.2018 on the recommendation of Technical Representatives of DHI, DIPP and MSME.

However, the firm has requested for re-fixation of ad-hoc norms. The Committee reconsidered the case and decided to forward the firm's representation to **DHI** for examination of the case.

Case is deferred.

Sl. No. 240

Case No. 26/80-ALC2/2015 M. No.: 12/80-ALC2/2019 dated 09.10.2019 Lic. No. 0310795507 Dated:23.04.2015	**M/s GRAPHITE INDIA LIMITED**	**Status:**
HQ. No.: 01/80/050/00215/AM16 RLA No.: 03/94/040/00006/AM16	**Subject:** Request for fixation of ad-hoc norms	Deferred
Decision: The Committee considered the case as per the agenda and noted that the case was rejected in Meeting No. 26/80 dated 29.03.2016 due to non submission of reply of deficiency letter dated 20.01.2016 as raised by DIPP. However, the firm has furnish requisite information and requested for fixation of ad-hoc norms. The Committee reconsidered the case and decided to forward firm's representation to **DPIIT** for examination of the case. Case is deferred.		

Sl. No. 241

Case No. 3/10/80-ALC2/2017 M. No.: 12/80-ALC2/2019 dated 09.10.2019 Lic. No. 0510402563 Date: 16.05.2017	**M/s HINDUSTAN RUBBER INDUSTRIES**	**Status:**
HQ. No.: 01/80/050/00213/AM18 RLA No.: 05/23/040/00043/AM18	**Subject:** Request for fixation of ad-hoc norms	Deferred
Decision: The Committee considered the case as per the agenda and noted that the case was rejected in Meeting No. 15/80-ALC2/2018 dated 06.03.2019 due to non submission of reply of deficiency letter dated 08.10.2018. However, the firm has requested for fixation of ad-hoc norms. The Committee reconsidered the case and noted that the reply of deficiency letter dated 08.10.2018 has not yet been submitted by the firm. Therefore, the Committee decided to ask from the firm to submit the reply of deficiency letter dated 08.10.2018. Case is deferred.		

Sl. No. 242

Case No. **8/23/80-ALC2/2015** M. No.: 12/80-ALC2/2019 dated 09.10.2019 Lic. No. 0510395884 Date: 12.10.2015	**M/s HINDUSTAN RUBBER INDUSTRIES**	**Status:**
HQ. No.: 01/80/050/00421/AM16 RLA No.: 05/23/040/00292/AM16	**Subject:** Request for fixation of ad-hoc norms	Deferred
Decision: The Committee considered the case as per the agenda and noted that the case was rejected in Meeting No. 06/**80-** ALC2/2016 dated 21.06.2016 due to non submission of reply of deficiency letter dated 19.04.2016 as raised by DIPP (Chemical) vide ID No.7/77/2016-TSW dated 26.02.2016. However, the firm has requested for fixation of ad-hoc norms. The Committee reconsidered the case and noted that the reply of deficiency letter dated 19.04.2016 has not yet been submitted by the firm. Therefore, the Committee decided to ask from the firm to submit the reply of deficiency letter dated 19.04.2016. Case is deferred.		

Sl. No. 243

Case No. **14/12/80-ALC2/2017**	**M/s GOLD MOHUR PROFILES LIMITED**	**Status:**
M. No.: 12/80-ALC2/2019 dated 09.10.2019		
Lic. No. 0510403501 Date: 25.07.2017		
HQ. No.: 01/80/050/00228/AM18	**Subject:** Request for fixation of ad-hoc norms	Deferred
RLA No.: 05/23/040/00156/AM18		

Decision: The Committee considered the case as per the agenda and noted that the case was rejected in Meeting No. 15/80-ALC2/2018 dated 06.03.2019 due to non submission of reply of deficiency letter dated 12.10.2018 as raised by DIPP (Chemical).

However, the firm has requested for fixation of ad-hoc norms. The Committee reconsidered the case and noted that the reply of deficiency letter dated 12.10.2018 has not yet been submitted by the firm. Therefore, the Committee decided to ask from the firm to submit the reply of deficiency letter dated 12.10.2018.

Case is deferred.

Sl. No. 244

Case No. 1/8/80-ALC2/2018	**M/s CORNING TECHNOLOGIES INDIA PVT. LTD.**	**Status:**
M. No.: 12/80-ALC2/2019 dated 09.10.2019		
Lic. No. 0510406690 Date: 30.05.2018		
HQ. No.: 01/80/050/00124/AM19	**Subject:** Request for fixation of ad-hoc norms	Deferred
RLA No.: 05/23/040/00089/AM19		

Decision: The Committee considered the case as per the agenda and noted that the case was rejected in Meeting No. 06/80-ALC2/2019 dated 03.07.2019 due to non submission reply of deficiency letter 11.02.2019 as raised by MeitY.

However, the firm has requested for fixation of ad-hoc norms. The Committee reconsidered the case and decided to forward firm's representation to **MeitY** for examination of the case.

Case is deferred.

Sl. No. 245

Case No. 282/15/80-ALC2/2018	**M/s CORNING TECHNOLOGIES INDIA PVT. LTD.**	**Status:**
M. No.: 12/80-ALC2/2019 dated 09.10.2019		
Lic. No 0510409144 Date: 01.01.2019		
HQ. No.: 01/80/050/00624/AM19	**Subject:** Request for fixation of ad-hoc norms	Deferred
RLA No.: 05/23/040/00395/AM19		

Decision: The Committee considered the case as per the agenda and noted that the case was rejected in Meeting No. 7/80-ALC2/2019 dated 17.07.2019 due to non submission of reply of deficiency letter dated 06.05.2019 as raised by MeitY.

However, the firm has requested for fixation of ad-hoc norms. The Committee reconsidered the case and decided to forward firm's representation to **MeitY** for examination of the case.

Case is deferred.

Sl. No. 246

Case No. 53/11/80-ALC2/2018	**M/s ISGEC HEAVY ENGINEERING LIMITED**	**Status:**
M. No.: 12/80-ALC2/2019 dated 09.10.2019		
Lic. No. 0510407844 Date: 19.09.2018		
HQ. No.: 01/80/050/00244/AM19	**Subject:** Request for fixation of ad-hoc norms	Deferred
RLA No.: 05/23/040/00263/AM19		

Decision: The Committee considered the case as per the agenda and noted that the case was approved in M. No. 3/80 dated 08.05.2018 as per written comments of DPIIT vide their U. O. No.: P-47011/60/2019-TSW dated 25.04.2019.

However, the firm has requested for re-fixation of ad-hoc norms. The Committee reconsidered the case and decided to forward firm's representation to **DPIIT** for examination of the case.

Case is deferred.

Sl. No. 247

Case No. 13/12/80-ALC2/2018	**M/s NIDEC INDIA PRIVATE LIMITED.**	**Status:**
M. No.: 12/80-ALC2/2019 dated 09.10.2019		
Lic. No. /date 0510408160 Date: 22.10.2018		
HQ. No.: 01/80/050/00286/AM19	**Subject:** Request for fixation of ad-hoc norms	Deferred
RLA No.: 05/24/040/00408/AM19		

Decision: The Committee considered the case as per the agenda and noted that the case was rejected in Meeting No. 06/80-ALC2/2019 dated 03.07.2019 due to non submission of reply of deficiency letter as raised by DPIIT.

However, the firm has requested for fixation of ad-hoc norms. The Committee reconsidered the case and decided to forward firm's representation to **DPIIT** for examination of the case.

Case is deferred.

Sl. No. 248

Case No. 69/19/80-ALC2/2017	**M/s PETERS SURGICAL INDIA PVT. LTD.**	**Status:**
M. No.: 12/80-ALC2/2019 dated 09.10.2019		
Lic. No. 0510401487 Date: 03.02.2017		
HQ. No.: 01/80/050/00350/AM18	**Subject:** Request for re-fixation of ad-hoc norms	Deferred
RLA No.: 05/24/040/00542/AM17		

Decision: The Committee considered the case as per the agenda and noted that the case was approved in M. No. 04/80 dated 23.05.2018 on the recommendation of Technical Representatives of DHI, DIPP and MSME.

However, the firm has requested for fixation of ad-hoc norms. The Committee reconsidered the case and decided to forward firm's representation to **Consultant (Tech-1)** for examination of the case.

Case is deferred.

Mt (203)
M. No- 6 on-line case at Sl. No- 104
DHI

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject: Application of L&T MHPS Turbine Generator Ltd for ratification of norms of AA no 0310814524 dt 10-07-2017..

DES-I, DGFT may kindly refer to the above mentioned AA of L&T MHPS Turbine Generator Ltd for ratification of norms. The firm's reply of dated 08/05/18 has been examined. Based on the information submitted this Office recommends the following.

Export
226 MW Steam Turbine(Section wise)- Total export is 315 MW & the same is to be incorporated in the AA.
Import

Item no	item	Recommendations
3	CS Plate	As per SION C-1647
2,4	consumables	Value restricted to 2% of FOB value of Export
All other items upto item no 10	components	May be allowed under GN-4 with accountability. The break up of sets to numbers given in reply may be incorporated in the AA.
11	Jig of Machining for coupling holes	It is required for machining of Coupling holes & will be exported separately with the turbine. However it is **not** recommended as it is not allowed as per import policy.

The above issues with the approval of JS(PLK).

B.C.Nayak
Development Officer
19/06/18

DGFT (Economic Officer , DES-I)
Deptt. of HI, UO No 3(16)/18-TSW(B)

48 21/6/18

Annexure-1 (Steel Plates - Item 3 of AA)

AA No. 0310814524 dated 10.07.2017

Sr No	Component Drg No.	Thickness (MM)	Width (MM)	Length (MM)	Gross Weight (KG)	UTILIZATION (KG)
1	TD10H-000801-070	40	3200	7300	7,335	6,899
2	TD10H-000801-070	40	3200	7300	7,335	6,899
3	1) TD30H-000277-009 1	145	2700	2700	8,300	2,586
	2) TD30H-000274-003 1					
4	1) TD30H-000277-009 1	145	2700	2700	8,300	2,586
	2) TD30H-000274-003 1					
5	1) TD30Q-000316-001 2	150	1500	8000	14,130	12,730
	2) TD30Q-000316-002 2					
	3) TD30Q-000316-004 2					
	4) TD30Q-000316-003 2					
6	1) TE70H-000254-001 2	150	3000	6300	23,740	15,906
7	1) TD10H-000583-005_B 2	80	2500	6300	9,892	7,714
	2) TD10H-000301-001 1					
8	1) TD10H-000301-002 1	80	2500	6300	9,892	6,284
	2) TD10H-000302-005_A 3					
9	1) TD10H-000301-001 1	80	2500	6300	9,892	6744
	2) TD10H-000301-002 1					
	3) TD10H-000302-005_A 3					
10	1) TD10H-000301-001 1	80	2500	6300	9,892	6744
	2) TD10H-000301-002 1					
	3) TD10H-000302-005_A 1					
	4) TD10H-000583-005_A 2					
11	1) TD10H-000583-005_A 3	80	2500	6300	9,892	5802
12	1) TD10H-000583-005_A 3	80	2500	6300	9,892	6628
13	1) TD10H-000801-008 1	25	3700	4000	2,905	2813
14	1) TD10H-000801-008 1	25	3700	4000	2,905	2813
15	1) TD10H-000801-008 1	25	3700	4000	2,905	2813
16	1) TD10H-000801-008 1	25	3700	4000	2,905	2813
17	1) TD10H-000583-069 5	75	2500	6800	10,010	6,317
	2) TD10H-000302-024 2					
18	1) TD10H-000800-007 1	25	2500	6500	3,190	2,903
19	1) TD10H-000800-007 1	25	2500	6500	3,190	2,903
20	1) TD10H-000800-006 1	25	2500	6500	3,190	2,903
21	1) TD10H-000800-006 1	25	2500	6500	3,190	2,903
22	1) TD10H-000800-005	25	2000	6500	2,551	2,036
23	1) TD10H-000800-005	25	2000	6500	2,551	2,036
24	1) TD10H-000800-004 1	25	2000	6500	2,551	2,036
25	1) TD10H-000800-004 1	25	2000	6500	2,551	2,036
26	1) TD10H-000800-005 1	25	2000	6500	2,551	2,036
27	1) TD10H-000800-005 1	25	2000	6500	2,551	2,036
28	1) TD10H-000800-004 1	25	2000	6500	2,551	2,036

29	1) TD10H-000800-004 1	25	2000	6500	2,551	2,036
30	1) TD30H-000278-006 2 2) TD30H-000278-005 1 3) TD30H-000277-005 1 4) TD30Q-000147-001 1 5) TD30Q-000317-011 4	25	2500	5000	4,090	1,978
31	1) TD30H-000277-006 2 2) TD30H-000278-005 1 3) TD30H-000277-005 1 4) TD30Q-000147-001 1	25	2500	5000	4,090	1,942
32	1) TD30H-000277-011 2 2) TD30Q-000147-001 2	25	2500	5000	4,090	3,782
33	1) TD10H-000800-008 1	40	2600	6000	4,898	2,714
34	1) TD10H-000800-008 1	40	2600	6000	4,898	2,714
35	1) TD10H-000800-008 1	40	2600	6000	4,898	2,714
36	1) TD10H-000800-008 1	40	2600	6000	4,898	2,714
37	1) TD10H-000800-008 1	40	2600	6000	4,898	2,714
38	1) TD10H-000800-008 1	40	2600	6000	4,898	2,714
39	1) TD10H-000800-008 1	40	2600	6000	4,898	2,714
40	1) TD10H-000800-008 1	40	2600	6000	4,898	2,714
		Total			**2,34,744**	**1,62,402**

Wastage (on gross weight) = 31%

Wastage (on net weight) = 45%

Material Balancing Statement

Annexure-3

AA No. 0310814524 dated 10.07.2017

STEAM TURBINE (SECTIONWISE) - 226 MW					MT	315		
Sr.No.	**Description**	**Resultant Product Name**	**Advance License Qty**	**Unit of Measurement**	**Net Weight (Kgs)**	**Gross Weight (Kgs)**	**% Wastage**	**Justifcation for High Wastage**
1	LOW PRESSURE ROTOR ROUGH MACHINING	Steam Turbine - Sectionwise (226 MW)	1	NOS	84,027	84,027	0%	Not applicable
2	ATTACK PRIMER 300M-SPEC-INORGANIC ZINC RICH PRIMER		1400	L	528	528	0%	Not applicable
3	CARBON STEEL PLATE -S275J2+N OR ASTM A36 GRADE (THICKNESS 3MM TO 230MM)		450000	KG	1,62,402	2,34,744	45%	Cutting allowance
4	NOX RUST 307GP		500	L	500	500	0%	Not applicable
5	LOW PRESSURE ROTOR ACCESSORIES (SEAL STRIP & LOCKING STRIP)		1	SET	4	4	0%	Not applicable
6	ACCESSORIES FOR LOW PRESSURE 1S-2S BLADES (LOCKING PIECE & CAULKING STRIP)		1	SET	7	7	0%	Not applicable
7	L-2R FORGED TURBINE BLADES & ACCESSORIES		1	SET	1,170	1,170	0%	Not applicable
8	L-1R FORGED TURBINE BLADES & ACCESSORIES		1	SET	2,114	2,114	0%	Not applicable
9	L-0R FORGED TURBINE BLADES & ACCESSORIES		1	SET	4,985	4,985	0%	Not applicable
10	TG GEAR SPACER		1	SET	647	647	0%	Not applicable
11	JIG OF MACHINING FOR COUPLING HOLES		1	SET	273	273	0%	Not applicable
	TOTAL				**2,56,657**	**3,28,999**		

Total Weight of Imported Items	MT	257
Total Weight of Indigeneous Items	MT	58
Final Net Wt of the Equipment	MT	315

Annexure-2

AA No. 0310814524 dated 10.07.2017

Details of "Set" of Items

S/No.	AA Sr No.	ITEM DESCRIPTION	Q'ty for 1 Unit	UOM	Parts Description	QTY BREAK UP	UOM
1	5	LOW PRESSURE ROTOR ACCESSORIES (SEAL STRIP & LOCKING STRIP)	1	SET	SEAL STRIP SECT 0.1694	12	Nos
					SEAL STRIP SECT 0.1626	12	Nos
					LOCKING STRIP SECT 1663	4	Nos
2	6	ACCESSORIES FOR LOW PRESSURE 1S-2S (LOCKING PIECE & CAULKING STRIP)	1	SET	LOCKING PIECE (LP 1S ~ 2S)	16	Nos
					CAULKING STRIP (LP 1S ~ 2S)	56	Nos
3	7	L-2R FORGED TURBINE BLADES & ACCESSORIES	1	SET	FORGING BLADE L2R	156	Nos
					LOCKING PIECE	304	Nos
					FIXED SHIM	312	Nos
4	8	L-1R FORGED TURBINE BLADES & ACCESSORIES	1	SET	FORGING BLADE L1R	136	Nos
					LOCKING PIECE	288	Nos
					FIXED SHIM	272	Nos
5	9	L-0R FORGED TURBINE BLADES & ACCESSORIES	1	SET	FORGING BLADE L0R	128	Nos
					LOCKING PIECE	232	Nos
					FIXED SHIM	256	Nos
6	10	TG GEAR SPACER	1	SET	SPACER MACHINING (16-DIA 80)	1	Nos
7	11	JIG OF MACHINING FOR COUPLING HOLES	1	SET	HIP-LP COUPLING MACHINING JIG	1	Nos